

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 12 OF 2025 (WZ)

Tejas Chandrakant Yadav

.... Applicant

Versus

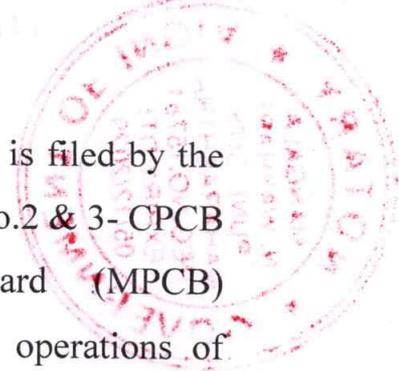
M/s K. K. Nag Pvt. Ltd. & Ors.

.... Respondents

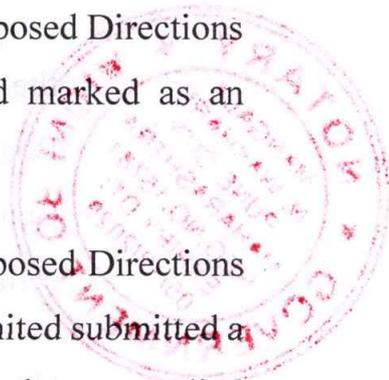
**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 3.**

I, Babasaheb Kukade, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune II Region, having office address at 2rd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that the present Application is filed by the Applicant seeking directions to Respondent No.2 & 3- CPCB & Maharashtra Pollution Control Board (MPCB) respectively, to immediately shut down the operations of Respondent No.1-M/s K.K. Nag Private Limited, which is said to have violated the terms and conditions of the Consent to Operate.



- (2) I say and submit that the Respondent-MPCB has granted a Consent to Operate to M/s. K.K. Nag Private Limited (Project Proponent-PP) on 17/10/2024, subject to certain terms & conditions which is valid upto 31/03/2028, which is annexed to the Original Application as an Annexure-F.
- (3) I say and submit that, based on a complaint received from Tejas Yadav regarding air and water pollution dated 18/09/2024, the Respondent-MPCB has issued the Proposed Direction to M/s K.K. Nag Private Limited vide letter dated 18/10/2024 for not operating Effluent Treatment Plant to treat the industrial effluent, not providing Expanded Polystyrene (EPS) system for the recycling of the treatment effluent, failed to maintain record of disposal of plastic waste and storage of boiler ash unscientifically. A copy of the Proposed Directions dated 18/10/2024 is enclosed herewith and marked as an **Annexure –I.**
- (4) I say and submit that in response to the Proposed Directions dated 18/10/2024, M/s K. K. Nag Private Limited submitted a reply dated 24/10/2024 and informed that they have complied with the Proposed Directions. A copy of the reply dated 24/10/2024 is enclosed herewith and marked as an **Annexure - II.**
- (5) I say and submit that however, when the present Respondent conducted a visit for checking the compliances on 09/12/2024, it was observed certain non compliances. I say



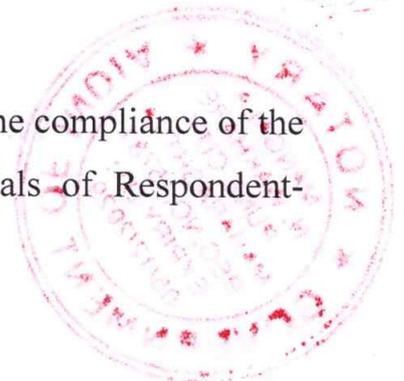


that the said Report dated 09/12/2024 is annexed and marked as Annexure J to the Original Application at page No.77. Thereafter, the Respondent-MPCB, has issued the Directions to M/s K.K. Nag Private Limited vide letter dated 23/01/2025 and directed them to immediately disconnect the by-pass arrangements from ETP inlet to MIDC drainage line, regularly operate and maintain the effluent treatment plant and on no case treated /untreated effluent shall find its way outside the premises and submit the bank guarantee Rs. 50000/- towards O & M of pollution control system shall be forfeited due to discharge of untreated effluent and submit the fresh Bank Guarantee of Rs.5,00,000/- towards compliance of the above directions. As per the said directions dtd. 23/01/2025, the Respondent-MPCB has forfeited the Bank Guarantee of Rs. 50000/-. A copy of the Directions dated 23/01/2025 is enclosed herewith and marked as an **Annexure**

-III.

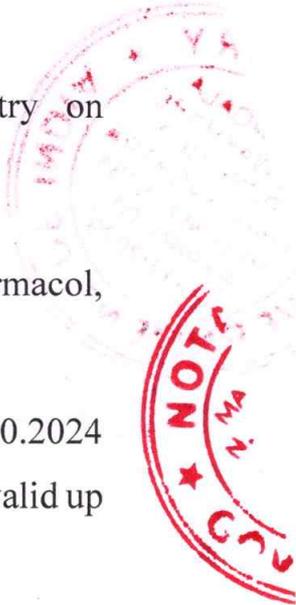
(6) I say and submit that in response to the Directions dated 23/01/2025, M/s K. K. Nag Private Limited submitted a reply dated 05/02/2025 and informed that they have complied with the directions dated 23/01/2025. A copy of the reply dated 05/02/2025 is enclosed herewith and marked as an **Annexure - IV.**

(7) I say and submit that in order to verify the compliance of the directions dated 23/01/2025, the officials of Respondent-



MPCB at Pune visited the Respondent - industry on 06/05/2025 and observed as under :-

- I. Industry is mfg. Expanded Polystyrene (EPS) Thermacol, during visit industry found in operation.
- II. Obtained Renewal of Consent from Board on 17.10.2024 for mfg. Expanded Polystyrene (EPS) Thermacol, valid up to 31.03.2028.
- III. Industry has obtained EPR (Extended Producer responsibility) from Board on 23.11.2022.
- IV. Waste thermacol/ EPS generated from the mfg. process is sending to M/s Rohan Industries, P. No. 2527, Ranjangaon Ganpati, Dara-Phand wasti road, Tal. Shirur, Pune. The said industry has obtained Consent to Operate from the Board for the activity of reprocessed granules by using scrap plastic and scrap Thermocol as a raw material.
- V. Industry has provided 02 boilers having capacity 10 T using Briquette & Agro waste as fuel, provided dust collector and bag house as Air Pollution Control (APC) system with stack ht. 33mtr & also provided 6 T boiler, provided dust collector with stack ht. 30 mtrs, during visit 10 T boiler was found in operation, APC system found in operation.
- VI. Industrial effluent generation is from boiler blow down and floor washing, industry has provided primary & tertiary ETP having capacity 15 CMD. During the visit



ETP was found in operation etc. Sample collected from ETP outlet for analysis in presence of Shri Sunil Lendole.

- VII. Total manpower is @ 35 nos. For the domestic effluent industry has provided septic tank and soak pit
- VIII. Boiler Ash is stored in industry premises in covered shed.
- IX. Industry has removed bypass arrangement from ETP inlet, now treating all industrial effluent in ETP.

A Copy of Visit Report dated 06/05/2025 is attached as an **Annexure -V.**

- (8) I say and submit that all consented parameters are within the limit prescribed by the Board except TDS. TDS- 2518 mg/lit and consented limit – 2100 mg/lit. Though TDS parameter is exceeded the consent limits, the treated water is used for spraying on boiler ash and floor washing. It is not going into an open environment. A Copy of JVS Report dated 06/05/2025 is attached as an **Annexure -VI.**

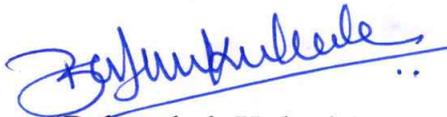
- (9) Hence this Affidavit.

Solemnly affirmed on this 27th day of May, 2025 at Pune

I know the affiant

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No. 3.

ADVOCATE


(Babasaheb Kukade)
Sub-Regional Officer,
MPCB, Pune-II

BEFORE ME


MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

27 MAY 2025



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/ 2410180009

Date: 18/10/2024

To,
M/s. K. K. Nag Pvt. Ltd.,
Plot No. E-86, MIDC Ranjangaon,
Tal. Shirur, Dist. Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act.1974.

Ref: 1) Consent to Operate granted by the Board vide no. Format1.0/RO(BMW)/UAN No.MPCBCONSENT-0000215083/CO/2410001768, Dtd. 17/10/2024
2) Complaint received from Shri Tejas Yadav, Founder of Swarajya Rakshak Sambhaji Pratishtan, At. Nimgaon Mhalungi, Tal. Shirur, vide letter Dtd. 19/09/2024
3) Visit of the Board Official to your industry on 01/10/2024
4) Proposal submitted by SRO Pune-I vide no. MPCB-LEGAL-ACTIONS - 031024003 Dtd. 04/10/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Establish u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, Complaint received from from Shri Tejas Yadav, Founder of Swarajya Rakshak Sambhaji Pratishtan, At. Nimgaon Mhalungi, Tal. Shirur vide letter Dtd. 19/09/2024 regarding operation of the unit without consent and without installation of the adequate air and water pollution control systems.

AND WHEREAS, In connection with the complaints, the officials of the visited to your industry to check the compliance of consent condition on 01/10/2024 and accordingly Sub Regional Officer, Pune-II submitted the legal action proposal vide referance (4) above and therein following non-compliances reported,

- 1) You have not operated effluent treatment plant to treat the industrial effluent generated from your activities.
- 2) You have not provided EPS system for the recycling of the treated effluent.
- 3) You have not maintained record of disposal of plastic waste.
- 4) You have stored Boiler Ash openly in the premises in unscientific manner and not provided covered shed or isolated storage yard for the storage of same.

...2..

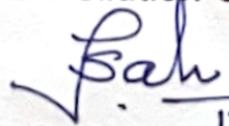
AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board and thereby causing water and air pollution into the environment.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your existing bank guarantee shall not be forfeited ?
2. Why shall not initiate the further stringent legal action against your unit ?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

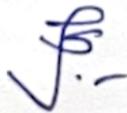
For and on behalf of
Maharashtra Pollution Control Board


(J. S. Salunkhe) 18.10.24
Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-II :- You shall submit the compliance report of this directions within time.



Date: 24.10.2024

To,

The Regional Officer,

Maharashtra Pollution Control Board,

Jog Centre, 3rd floor, Wakdewadi,

Old-Pune Mumbai Road, Pune

Subject: Response to Notice of Proposed direction issued to KK Nag Ltd – Ranjangaon Unit. Ref: No. Notice of Proposed direction No MPCB/ROPP/P/24/0180009 dated 18/10/2024, received on 21/10/2024.

Dear Sir/Madam,

This is with reference to the Show Cause Notice dated 18th October 2024, received on 21st October 2024 issued to M/s K.K. Nag Pvt. Ltd regarding observations made during your inspection on 01/10/2024 and the subsequent complaint from Shri Tejas Yadav dated 19/09/2024. We appreciate the opportunity to address the concerns raised by your office and wish to submit our response as follows:

1. Effluent Treatment Plant (ETP): We would like to assure the Board that our Effluent Treatment Plant (ETP) is in operational and consistently meets all regulatory standards. We have implemented rigorous monitoring and maintenance protocols to ensure its continuous and efficient operation.
2. EPS System for Treated Effluent Recycling: Our commitment to environmental sustainability is demonstrated by our proactive approach to effluent recycling. We have engaged with leading vendors to enhance our system, ensuring it meets and exceeds regulatory requirements. The system is on track for timely installation and operation.
3. Record Keeping of Plastic Waste Disposal: We maintain comprehensive and up-to-date records of plastic waste disposal. Our robust documentation system ensures full compliance with all regulatory requirements, and we continuously seek to improve our waste management practices. K.K. Nag Pvt. Ltd. is a registered "Producer" under the Plastic Waste Management Rules 2022 having valid EPR registration on CPCB Portal and in full compliance with all obligations, including Extended Producer Responsibility (EPR) targets.
4. Storage of Boiler Ash: We have established a covered storage facility for boiler ash, adhering to all environmental guidelines. This facility is designed to prevent any environmental impact, and we are committed to maintaining the highest standards of environmental protection. Also we have tie up with PCB approved Fly Ash Brick manufacturer towards collection and reuse of Fly ash for manufacturing of fly ash bricks. We have used Fly Ash bricks during our construction activities.
5. Compliance with Pollution Control Measures: K.K. Nag Pvt. Ltd. is fully compliant with all conditions of the consent granted by the MPCB. We have taken several proactive measures to ensure ongoing compliance and are dedicated to continuous improvement in our environmental management practices.

**K. K. NAG PVT. LTD**

+91 91686 23149/50 | mrn@kknag.com | www.kknag.com | GSTIN 27AAACK7014M1ZF | CIN U25209MH1965PTC013267

Registered Office 371/A North Main Road, Koregaon Park, Pune 411 001, India

Foam Moulding Plot No. E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, India

6. Special Efforts and Initiatives: We are proud to highlight our Memorandum of Understanding (MoU) with Pimpri Chinchwad Municipal Corporation (PCMC) and Pune Municipal Corporation (PMC) for the collection of waste Thermacole. To date, we have collected, recycled, and reused 600 tons of Thermacole. Additionally, we have sponsored Thermacole recycling plants in Ranjangaon and Urse (Pune) areas who are engaged in collection, processing and recycling of waste thermacole. K.K. Nag Pvt. Ltd. is a registered Producer under the Plastic Waste Management Rules 2022 and is in full compliance with all obligations, including Extended Producer Responsibility (EPR) targets.

7. Forfeiture of Bank Guarantee: We respectfully submit that forfeiture of the bank guarantee is unwarranted, as we are in full compliance with all regulatory requirements. We assure the Board of our unwavering commitment to environmental stewardship and regulatory adherence.

8. Potential Legal Action: We request the Board to consider our demonstrated compliance and proactive measures before initiating any legal action. Our commitment to addressing any concerns raised by the Board is evident, and we are eager to continue our cooperative relationship with the MPCB to ensure all environmental norms are met. Additionally, we would like to highlight that the Board has granted amended Consent to Operate on 17th October 2024 for four years following our application for amendment of CTO and amended CTE. Please note that there have been multiple visits by Board representatives without any serious non-compliance observed. We kindly request the Board to consider this in their deliberations. In light of our compliance with all relevant pollution control regulations and our commitment to continuous improvement, we kindly request that the Board consider not forfeiting the bank guarantee or initiating legal action. We assure you of our full cooperation in maintaining the highest standards of environmental management. We look forward to your understanding and remain at your disposal for any further clarification or inspection.

Thank you for your consideration.

Yours sincerely,



Sunil Lendole

Chief Manager-Maint.

M/s K.K. Nag Pvt. Ltd.

Enclosures (if applicable):

- Valid CTO Copy granted on 17th Oct 2024
- Agreement Copy for Boiler Ash Disposal with MPCB approved vendor
- Tie up with MPCB Approved Thermacole Recycler
- PO copy for ETP
- Updated records of plastic waste disposal
- EPR Certificate from CPCB under PWM Rules 2023



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Foam Moulding Plot No. E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, India

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: robmw@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/L.S.I (O67)
**No:- Format1.0/RO(BMW)/UAN No.MPCB-
 CONSENT-0000215083/CO/2410001768**

Date: 17/10/2024

To,
M/s. K K NAG PVT LTD.,
Plot No. E-86, MIDC Ranjangaon,
Tal- Shirur, Dist. Pune



Sub: Grant of Amalgamation in existing consent to operate with overriding effect to existing consent to operate under ORANGE/LSI Category.

- Ref:**
1. Earlier consent to operate granted by the Board vide No.RO-PUNE/ CONSENT/2103000649 dtd. 10/03/2021 which is Valid up to 28/02/2025
 2. Consent to Establish (expansion) granted by the Board Vide No. RO/Pune/Consent/2006000177 dtd. 04/06/2020
 3. Consent to Establish (expansion) granted by the Board Vide No. Format1.0/RO(BMW)/UAN No.0000176311/CE/2312002878 dated 29/12/2023

Your application No.MPCB-CONSENT-0000215083 Dated 08.07.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2028**
2. **The capital investment of the project is Rs.40.12 Crs. (As per C.A Certificate submitted by industry (Existing CI Rs.16.55 Cr + Expansion CI Rs.23.57 Cr.))**
3. **Consent is valid for the manufacture of:**

| Sr No | Product | Maximum Quantity | UOM |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|------------------|------|
| Products | | | |
| 1 | Expanded Polystyrene (EPS) (Thermacol) | 5000 | MT/A |
| Industry shall not manufacture banned Single Use Plastic (SUP) items as well as not sale finished products to manufacturers of banned SUP items as per Maharashtra Plastic and Thermocol (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification, 2018 and amendment thereto and Plastic Waste Management Rules, 2016 and amendment thereto. | | | |

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| <i>Sr No</i> | <i>Description</i> | <i>Permitted (in CMD)</i> | <i>Standards to</i> | <i>Disposal Path</i> |
|--------------|--------------------|---------------------------|---------------------|-----------------------|
| 1. | Trade effluent | 5 | As per Schedule-I | on land for gardening |
| 2. | Domestic effluent | 0.5 | As per Schedule-I | Soaked in soak pit |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| <i>Sr No.</i> | <i>Stack No.</i> | <i>Description of stack / source</i> | <i>Number of Stack</i> | <i>Standards to be achieved</i> |
|---------------|------------------|--------------------------------------|------------------------|---------------------------------|
| 1 | S-1 | Boiler -10 Ton | 1 | As per Schedule -II |
| 2 | S-2 | Boiler-06 ton | 1 | As per Schedule -II |
| 3 | S-3 | DG Set- 750 KVA | 1 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| <i>Sr No</i> | <i>Type of Waste</i> | <i>Quantity</i> | <i>UoM</i> | <i>Treatment</i> | <i>Disposal</i> |
|--------------|--------------------------|-----------------|------------|----------------------------------------|----------------------------|
| 1 | Packaging Waste- Plastic | 100 | Kg/M | Primary collection and storage at site | Sell to PCB authorised PWP |
| 2 | Packaging Waste | 500 | Kg/M | Primary collection and storage at site | Sell to Recyclers |
| 3 | Boiler Ash | 2000 | Kg/M | Primary collection and storage at site | Sell to brick manufacturer |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| <i>Sr No</i> | <i>Category No./ Type</i> | <i>Quantity</i> | <i>UoM</i> | <i>Treatment</i> | <i>Disposal</i> |
|--------------|--------------------------------------------------------------------------------------|-----------------|------------|------------------|---------------------|
| 1 | 3.3 Sludge and filters contaminated with oil | 55 | Kg/M | | CHWTSDF |
| 2 | 35.3 Chemical sludge from waste water treatment | 55 | Kg/M | | CHWTSDF |
| 3 | 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | 10 | No/M | | Authorized recycler |
| 4 | 5.1 Used or spent oil | 40 | Ltr/M | | Authorized recycler |

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall obtain permission from Directorate of Industrial Safety & Health (DISH)
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. vide No.RO-PUNE/ CONSENT/2103000649 dtd. 10/03/2021 which is Valid up to 28/02/2025
12. Industry shall not take any effective steps towards implementation of project unless to obtain Completion Certificate (CC)/ Occupancy Certificate (OC) from competent authority.

13. Industry obtained EPR registration under producer category vide no.PR-23-000-11-AAACK7014M-22 dated 23.11.2022.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Sujit Suhas Dholam**
Regional Officer (BMW)
For and on behalf of,
Maharashtra Pollution Control Board
robmw@mpcb.gov.in
2024-10-17 19:10:00 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 75000.00 | TXN2407001657 | 09/07/2024 | Online Payment |
| 2 | 50000.00 | TXN2410002840 | 17/10/2024 | Online Payment |

Earlier consent to operate was refused Vide Application No. 203106 with consent fees of Rs. 1,50,000 one term consent fee is deducted and remaining consent fees of RS. 75000/- is considered with this application.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 12.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Dual media filter, Activated carbon filter) for the treatment of 5 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

| Sr.No | Parameters | Limiting concentration not to exceed in mg/l, except for pH |
|--------------|-------------------|--------------------------------------------------------------------|
| (1) | pH | 6.0 -8.5 |
| (2) | BOD (3 days 27°C) | 30 |
| (3) | COD | 250 |
| (4) | TSS | 100 |
| (5) | Oil & Grease | 10 |
| (6) | TDS | 2100 |
| (7) | Chloride | 600 |
| (8) | Sulphate | 1000 |

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
 - D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] 0
 - B] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|----------------|------------------------------------------------------------------------------------------------|-----------------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 195.00 |
| 2. | Domestic purpose | 16.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 7.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0.0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|------------------|-----------------|-------------------------------------|-----------------------------|--------------------------------|------------------------------|------------------|---------------------------|
| S-1 | Boiler - 10 Ton | Fabric Bag Filter Multi Cyclone | 33.00 | Briquette 1750 Kg/Hr | 0.2 | So2 | 84.0 Kg/Day |
| | | | | | | SPM | 150 Mg/Nm ³ |
| S-2 | Boiler - 6 Ton | Multi Cyclone | 30.00 | Agro Waste 1200 Kg/Hr | 0.06 | So2 | 12.69 Kg/Day |
| | | | | | | SPM | 150 Mg/Nm ³ |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|---------------|------------------------------|--------------------------|-------------------------------|----------------------------------|--------------------------|----------------------|
| 1 | C2O | 50000 | Existing BG shall be extended | Compliance of consent conditions | continuous | 31/01/2029 |

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.

BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|--------------|------------------------------|-----------------------------|--------------------------|----------------------|--------------------------------|--------------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|--------------|------------------------------|-------------------|----------------------|------------------------------|
| NA | | | | |



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
18. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
22. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
27. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
28. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
29. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
30. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
31. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

This certificate is digitally & electronically signed.



Central Pollution Control Board

(Ministry Of Environment, Forest and
Climate Change, Govt. of India)
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Regn. No.
PR-23-000-11-AAACK7014M-
22

Date:
23-11-2022 04:30 PM

REGISTRATION CERTIFICATE FOR PRODUCER

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended)

To,

K. K. NAG PVT LTD(Legal Name)
(Trade Name: K. K. NAG PVT LTD),
Gat No. 393, At post Urse,
Taluka Maval, District Pune ,
410506

With reference to the application dated **20-10-2022** regarding registration as a **Producer**, this is to inform that your application has been processed and found in order. Now, therefore, Central Pollution Control Board is pleased to grant the registration in favour of **K. K. Nag Pvt Ltd** , vide registered office address **Gat No. 393, At post Urse, Taluka Maval, District Pune , 410506**, as a Producer, for disposal of MLP & other plastic waste generated due to their products as per the EPR Action Plan given below:

| Sl. No | Financial Year | 2022-23 | | | |
|--------------------|----------------|----------------|--------|---------|--------|
| | State/UT | Cat-I | Cat-II | Cat-III | Cat-IV |
| 1 | CPCB | 194.758 | 0.0 | 0.0 | 0.0 |
| TOTAL | | 194.758 | 0.0 | 0.0 | 0.0 |
| Grand Total | | 194.758 | | | |

This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions:-

1. The Producer shall fulfil the categorize EPR Targets for the year 2022-23 as specified in the above table. For the subsequent years, EPR Target shall be calculated based on the information provided in the Annual report, the format of which shall be specified by CPCB.
2. The Producer shall provide certificate only from registered plastic waste processors as evidence of fulfilling their EPR obligation. The PIBO can meet the EPR obligation under a category by providing EPR certificates from other PIBOs of the same category.
3. Exchange of EPR credit between PIBOs and Plastic Waste Processors (PWP) to be done as per mechanism provided by CPCB.
4. The Producer shall file annual return of fulfilling of EPR obligation as per targets given above in the proforma prescribed by CPCB by June 30 of the next financial year. The information related to fulfillment of EPR obligations and annual report to be filed on the centralized EPR portal developed by CPCB for the purpose.
5. Every Producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multi-layered packaging.
6. The Producer shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
7. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on PIBO the with respect to non-fulfillment of their Extended Producer Responsibility targets, responsibilities and obligations as per Guidelines specified by CPCB.
8. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time
9. The Producer shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

-
10. The Producer shall not engage in manufacture, stocking, distribution, selling of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021.
 11. In case, it is found or determined that any PIBO registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one - year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.
 12. The Producer should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
 13. CPCB reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PIBO for the period prior to grant of registration.

Div. Head, UPC-II



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F. No. CP-20/6/2023-UPC-II-HO-CPCB-HO

August 28, 2023

NOTICE

Sub: - Removal of Difficulties for Implementation of Extended Producer Responsibility (EPR) Guidelines

Central Pollution Control Board has developed the Centralized EPR Portal for Plastic Packaging for implementation of Extended Producer Responsibility (EPR) in accordance with the Guidelines on Plastic Packaging issued vide MoEFCC's Fourth Amendment to PWM Rules, 2016 dated February 16, 2022. The following measures have been taken for "Removal of Difficulties" and facilitate effective implementation of EPR Guidelines:

- Validity of Registration granted to Plastic Waste Processors has been extended by one year to facilitate generation of EPR Certificates by PWPs.
- Registration granted to PIBOs under the Rules shall not require renewal and shall be changed only on the request of PIBOs, as per sixth Amendment to PWM Rules dated April 27, 2023.
- The PIBOs registered on the EPR Portal during 2022-23 are required to file their Annual Report by October 31, 2023 as per sixth Amendment to PWM Rules dated April 27, 2023. Adequate number of EPR Certificates are presently available, the details of which are on the EPR Portal. All concerned PIBOs are hereby informed to procure the required EPR Certificates through the EPR Portal to fulfill their EPR liability and file their Annual Report by the due date on the Portal, failing which Environmental Compensation(EC) shall be levied on them.
- The PWPs registered on the EPR Portal during 2022-23 were required to file their Annual Report by July 31, 2023 as per sixth Amendment to PWM Rules dated April 27, 2023. Several PWPs are yet to file their Annual Report. All concerned PWPs are hereby informed to file their Annual Report on the EPR Portal on priority within the stipulated time frame failing which EC shall be levied on them.

All PIBOs/PWPs are required to follow the aforementioned directions for effective implementation of EPR Guidelines.

(Bharat Kumar Sharma)
Member Secretary

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

EWS Details-Sent and Received :

| Month | Inhouse EWS Sent To Rohan Industries | Process Waste 10% | Inhouse EWS Received From Rohan Industries | Remark |
|------------|--------------------------------------|-------------------|--------------------------------------------|----------------------------------------------------------------------|
| 01-04-2024 | 4870 | 487 | 4383 | After considering 10% process waste supplier supplied us 4383 Kgs. |
| 01-05-2024 | 6520 | 652 | 5868 | After considering 10% process waste supplier supplied us 5868 Kgs. |
| 01-06-2024 | 6974 | 697.4 | 6276.6 | After considering 10% process waste supplier supplied us 6276.6 Kgs. |
| 01-07-2024 | 6763 | 676.3 | 6086.7 | After considering 10% process waste supplier supplied us 6086.7 Kgs. |
| 01-08-2024 | 9442 | 944.2 | 8497.8 | After considering 10% process waste supplier supplied us 8497.8 Kgs. |
| 01-09-2024 | 1200 | 120 | 1080 | After considering 10% process waste supplier supplied us 1080 Kgs. |
| 01-09-2024 | 5377 | | 5377 | After deduction 10% process waste, KKN supplied 5377 Kgs. |
| 01-10-2024 | 4253 | | 4253 | After deduction 10% process waste, KKN supplied 4253 Kgs. |



TAX INVOICE
(Rule-7)

| | | |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|---------------------------------------------------------------------------------------------------------------------|
| Principal Place of Business : K. K. NAG PVT. LTD 371/A North Main Road, , Koregaon Park,, Pune Pune - 411001 PAN No.:AAACK7014M GST NO.:27AAACK7014M1ZF | Invoice No. : I2MRN000005-2425 Date : 01/07/2024 | E-Invoice QR Code  |
| | IRN : | |
| Additional Place of Business(Dispatch From) : K. K. NAG PVT. LTD Foam Mldg, Ranjangaon Plot No.E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune Pune - 412208 PAN No.:AAACK7014M GST NO.:27AAACK7014M1ZF | Vehicle No. : MH12NX3577 | UPI QR Code  |
| | Date & Time of Issue : 12/07/2024 12:00:00AM | |
| | Mode of Transport : By Road Eway Bill No. : | |

| | |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Invoice on: Vendor Code : ROHAN INDUSTRIES (DRS) AT POST: DARA PHAND VASTI ROAD, RANJANGAON, TAL - SHIRUR, DIST - PUNE PUNE Pune - 412209 GSTIN/UIN : 27BFAPG2759C1ZS P.O.No.: Date : LUT ARN No : | Dispatch To: ROHAN INDUSTRIES (DRS) AT POST: DARA PHAND VASTI ROAD, RANJANGAON, TAL - SHIRUR, DIST - PUNE PUNE Pune - 412209 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

| Product Code | Description | HSN Code | No.Of Packets | Quantity | UOM | Rate | Amount |
|--------------|-----------------------|----------|------------------|----------|-----|-------|----------|
| | INHOUSE REJECTION EWS | 39239090 | | 140.00 | KG | 10.00 | 1,400.00 |

| | | | | | | | |
|-------------------------------------------------------------------------------------------------------------------|--|--|--|---------------|--|---------------------|-----------------|
| Taxes is not payable on reverse charge basis | | | | | | Sub Total : | 1,400.00 |
| Bill is due for Payment on. 01-Jul-2024 Interest @ 1.50% per month will be charged on all overdue bills | | | | CGST 9% SALES | | 126.00 | |
| | | | | SGST 9% SALES | | 126.00 | |
| Tax Amount(In Words) :INDIAN RUPEE TWO HUNDRED FIFTY-TWO ONLY | | | | Sub Total: | | 252.00 | |
| | | | | | | Amount Due : | 1,652.00 |
| Amount In Words :INDIAN RUPEE ONE THOUSAND SIX HUNDRED FIFTY-TWO ONLY | | | | | | | |

| | | |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|
| Certified that the particulars here in are true & correct & the amount indicated represents the price actually charged & that there is no flow of additional consideration directly or indirectly from the buyer. | Kindly sign and return the extra copy in token of your acceptance of the goods. Any shortage/rejections must be intimated within 15 days from the date of receipt of material. Late complaints will not be entertained. Received By | For K. K. NAG PVT. LTD AUTHORISED SIGNATORY |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|

AGREEMENT

This agreement made at Ranjangaon, Pune on 01st April 2024

Between

K. K. Nag Pvt. Ltd having their Factory at Plot No. E-86, MIDC Ranjangaon, Tal-Shirur, Dist-Pune 412208 hereafters referred to as "The Company" which expression shall unless it is repugnant to the context or meaning thereof be deemed to include its successors and assigns of ONE PART.

And

M/s. Shiv Sai Enterprises Service provider located at Gat No. 320, At- Yadavwadi, Post-Wade Gavhan, Tal-Parner, Dist - Ahmadnagar, Pin-414302. (Herein after referred as "The Service Provider") of the SECOND PART.

THIS AGREEMENT WILL NE GOVERNED BY FOLLOWING TERMS AND CONDITIONS: -

1. Period of Contract:-

This contract shall be effective from 01st April 2024 to 31st March 2025 and this contract may at the discretion of the company to renewed thereafter on such terms and conditions as may be mutually agreed upon by the parties.

2. Job Assignment:-

"The Service Provider" shall provide the following services to "The Company"

a. Disposal of Fly Ash, generated from Boiler (Non-Hazardous Solid Waste)

"The Service Provider" shall use this in manufacturing of bricks or any other related work. "The Service Provider" shall not dispose the Fly Ash in any unlawful manner, if found this contract shall be terminated immediately without giving any further notice. The Service Provider shall submit a valid MPCB consent for Fly Ash bricks manufacturing to the company.

For, Shivsai Enterprises


Proprietor



Contd...2

K. K. NAG PVT. LTD

+91 91686 23149/50 | mrn@kknag.com | www.kknag.com | GSTIN 27AAACK7014M1ZF | CIN U25209MH1965PTC013267

Registered Office 371/A North Main Road, Koregaon Park, Pune 411 001, India

Foam Moulding Plot No. E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, India

3. Charges:-

For disposal of the Fly Ash (Non-Hazardous Solid Waste), "The Company" shall pay Rs 4500/- for per trip to "The Service Provider". This charge will include Loading/Unloading charges, Transportation and Pick-up or any other work related to this. The billing will be carried out based on the Fly Ash lifted from the plant.

4. Bills and Payment Terms:-

"The Service Provider" shall submit the bill after completion of work. After completion of work "The Company" shall release the payment withing 10 days of receipt of the bill.

5. Documentation:-

"The Service Provider" shall ensure to submit all the documentation as desired by the company at the time of billing with all the details.

6. Statutory Compliances:-

"The Service Provider" shall ensure compliance with all applicable laws, rules & regulations, directions, etc. applicable to "The Company" indemnified against any losses, expenses etc. suffered by its because of non-compliances by "The Service Provider". In case "The Service Provider" for any reason fails to carry out and full-fill requirement of work order/agreement or any statutory obligations, the liabilities and penalties may be levied on "The Service Provider" in proportion to recover the losses of "The Company" or any third party, if so.

7. Termination:-

Any dispute of difference arising out of this agreement shall be resolved through Arbitration. The sole Arbitrator appointed in consultation with parties shall conduct such Arbitration. The venue shall be in Pune.

However, company has full right to suspend or terminate "The Service Provider" in case if he any of the above provisions & founds dishonest to the Company at any moment of this agreement period. Also "The Company" can withheld the considerations until the final clearance of the matter.

However, the contract can be terminated immediately by "The Company" without giving any notice/reasons, in case of breach of any condition of this contract and the contract can be terminated by either party giving, without assigning any reasons by giving 30 days advance notice to the other party.

Cont....3

For, Shivsai Enterprises


Proprietor



K. K. NAG PVT. LTD

+91 91686 23149/50 | mrrn@kknag.com | www.kknag.com | GSTIN 27AAACK7014M1ZF | CIN U25209MH1965PTC013267
Registered Office 371/A North Main Road, Koregaon Park, Pune 411 001, India

Foam Moulding Plot No. E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, India

8. Post Termination:-

"The Service Provider" consequent to the termination of this contract shall fully satisfy its contractual obligations to the company as pre-requisite conditions for its final settlements of accounts with the company.

In witness hereof, the parties have executed his agreement on the day and date mentioned above at K. K. Nag Pvt. Ltd, Plot No. E-86, MIDC Ranjangaon, Pune.

For Company

For K. K. Nag Pvt. Ltd



[Handwritten signature]

Authorized Signatory

For Service Provider

M/s. Shiv Sai Enterprises

Authorized Signatory

For, Shivsai Enterprises

[Handwritten signature]
Proprietor

Date:- 30th March 2024

Place:- Pune

For, Shivsai Enterprises

[Handwritten signature]
Proprietor



K. K. NAG PVT. LTD

+91 91686 23149/50 | mrrn@kknag.com | www.kknag.com | GSTIN 27AAACK7014M1ZF | CIN U25209MH1965PTC013267

Registered Office 371/A North Main Road, Koregaon Park, Pune 411 001, India

Foam Moulding Plot No. E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, India

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 241-2470852
 Fax : 2470852
 Website : <http://mpcb.gov.in>
 E-Mail: sroahmednagar@mpcb.gov.in



Sub-Regional Office,
 Savitribhai Phule Sankul,
 Near T.V.Centre, Ahmednagar

No. SRO-AHMEDNAGAR/CONSENT/2007001050

Date: 15.07.2020

To,
 M/s. Shiv Sai Enterprises,
 G.No. 320, Yadav Wadi, Post. Wade Gavhan,
 Tal. Parner, Dist. Ahmednagar.

Sub: Grant of Consent.

- Ref: 1. CPCB modified Directions under Section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 07.03.2016
 2. Board Office letter no. BO/AS(T)/TB/B-2182 dtd-03/06/2016.
 3. Application for grant of consent vide UAN NO. MPCB-CONSENT- 0000044185

This refers to modified Directions of CPCB, New Delhi vide above referred letter cited at 1 & Board office letter vide above reference cites at 2, regarding harmonization of classification of Industrial Sectors Under Red/Orange/Green/White Categories.

As per manufacturing process submitted by you along with application for grant of consent vide above reference cited at 3 it seems that, the said activity falls **white category** i.e. Fly ash bricks manufacturing activity & for that there is no necessity of obtaining the consent to Operate and intimation to concerned SPCB / PCC shall suffice. In the manufacturing process nothing is mentioned about transportation of fly ash as per fly ash handling notification.

The Board has started separate online application facility for White Category industry. Hence you are requested to submit the application in white category on portal ec-MPCB.

This is for your information.

(S. A. Redasni)
 I/c. Sub-Regional Officer, Ahmednagar

Copy Submitted to -
 The Regional Officer, M.P.C .Board, Nashik
 Master File-2020.

JOB: in, 9:55
out, 15:58

Barfor

MH12AW 4109 17:04

MH12CT 4109

Page No. 27
Date

11/10

out

| S.R | Veh-NO | meter no | in | out | Remarks |
|----------------|-----------------|----------|-------|-------|---------|
| ① | MH12AW 4109 | 12055 | 9:57 | 10:22 | |
| ② | MH12CT 4109 | 7865 | 10:16 | 10:45 | |
| ③ | MH12AW 4109 | 10335 | 10:42 | 11:07 | |
| ④ | MH12 | | | | |
| ⑤ | MH12CT 4109 | 8563 | 10:30 | 11:45 | |
| ⑥ | MH12AW 4109 | 9635 | 11:32 | 12:03 | |
| ⑦ | MH12CT 4109 | 8010 | 11:45 | 12:55 | |
| ⑧ | MH12AW 4109 | 9228 | 12:17 | 13:51 | |
| ⑨ | MH12CT 4109 | 8670 | 13:00 | 14:15 | |
| Total : 8 Trip | | | | | |

MH12CT
4109

in
10:13
out
12:30

JCB. in 10:32

out

Danger

MH12GW. in 10:39

out 12:40

Date 08 05 24

Spetz

| SR | Veh. NO | Net weight | in | out | Remarks |
|----|-------------|------------|-------|-------|---------|
| ① | MH12CT-4109 | 9150 | 10:13 | 10:46 | |
| ② | MH12GW 4109 | 11055 | 10:34 | 10:53 | |
| ③ | MH12CT 4109 | 9585 | 10:54 | 10:10 | |
| ④ | MH12GW 4109 | 9105 | 11:08 | 11:25 | |
| ⑤ | MH12CT 4109 | 8230 | 11:23 | 11:52 | |
| ⑥ | MH12GW 4109 | 11355 | 11:42 | 12:05 | |
| ⑦ | MH12CT 4109 | 9475 | 12:05 | 12:30 | |
| ⑧ | MH12GW 4109 | 11005 | 12:12 | 12:40 | |

TOTAL TRIP: 08

**Form 4**

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

FORM FOR FILING ANNUAL RETURNS

[To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceeding period April to march]

Unique Application Number:

MPCB-HW_ANNUAL_RETURN-0000047604

Submitted On:

26-06-2024

Industry Type :

Generator, Facility Operator/CHWTSDF

Submitted for Year:

2024

1. Name of the generator/operator of facility

K. K. Nag Pvt. Ltd.,

Address of the unit/facility

Plot no. E-86, MIDC Ranjangaon, Tal:- Shirur, Dist: Pune

1b. Authorization Number

Format1.0/RO (BMW)/UAN No.0000114627/CO/2207000976

Date of issue

Jul 20, 2022

Date of validity of consent

Mar 31, 2024

2. Name of the authorised person

Mr. Sunil Lendole

Full address of authorised person

Plot no. E-86, MIDC Ranjangaon, Tal:- Shirur, Dist: Pune

Telephone

9372153736

Fax

NA

Email

mrn@kknag.com

3. Production during the year (product wise), wherever applicable

| Product Type * | Product Name * | Consented Quantity | Actual Quantity | UOM |
|----------------|----------------------|--------------------|-----------------|------|
| OTHERS | Recycle of EPS Scrap | 360.0000 | 135.030 | MT/A |
| OTHERS | Thermocol (EPS) | 4300.0000 | 3156.452 | MT/A |

PART A: To be filled by hazardous waste generators**1. Total Quantity of waste generated category wise**

| Type of hazardous waste | Wate Name | Consented Quantity | Quantity | UOM |
|--------------------------------------------------------------------------------------|--------------------------------------------|--------------------|----------|--------------|
| 5.1 Used or spent oil | Used Oil | 0.480 | 0.070 | MTA |
| 5.2 Wastes or residues containing oil | Oil Soaked Cotton Waste | 0.120 | 0 | MTA |
| 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | Empty Barrels | 0.120 | 8 | numbers/anum |
| 3.3 Sludge and filters contaminated with oil | Sludge and filters contaminated with oil | 0.010 | 0 | MTA |
| 35.3 Chemical sludge from waste water treatment | Chemical sludge from waste water treatment | 0.600 | 0 | MTA |

2. Quantity dispatched category wise.

| Type of Waste | Quantity of waste | UOM | Dispatched to | Facility Name |
|--------------------------------------------------------------------------------------|-------------------|--------------|-------------------|--------------------|
| 5.1 Used or spent oil | 0.070 | MTA | Disposal Facility | CHWTSDF,Ranjangaon |
| 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | 8 | numbers/anum | Disposal Facility | CHWTSDF,Ranjangaon |

3. Quantity Utilised in-house,If any

| Type of Waste | Name of Waste | 138 Quantity of Waste | UOM |
|----------------------|----------------------|------------------------------|------------|
| | NA | 0 | MTA |

4. Quantity in storage at the end of the year

| Type of Waste | Name of Waste | Quantity of Waste | UOM |
|----------------------|----------------------|--------------------------|------------|
| | NA | 0 | MTA |

5. Quantity disposed in landfills as such and after treatment

| Type | Quantity | UOM |
|--------------------------|-----------------|------------|
| Direct landfilling | 0 | KL/Anum |
| Landfill after treatment | 0 | KL/Anum |

6. Quantity incinerated (if applicable)

| Quantity | UOM |
|-----------------|------------|
| 0 | KL/Anum |

PART C: To be filled bt Treatment,storage, and disposal facility operators

| 1.Total Quantity received | UOM | State Name |
|---------------------------|------------|-------------------|
| 0 | MTA | Other |

| 2. Quantity in stock at the beginning of the year | UOM |
|---------------------------------------------------|------------|
| 0 | KL/Anum |

| 3. Quantity treated | UOM |
|---------------------|------------|
| 0 | KL/Anum |

4. Quantity disposed in landfills as such and after treatment

| Type | Quantity | UOM |
|--------------------------|-----------------|------------|
| Direct landfilling | 0 | MTA |
| Landfill after treatment | 0 | MTA |

| 5. Quantity incinerated (if applicable) | UOM |
|-----------------------------------------|------------|
| 0 | MTA |

| 6. Quantiry processed other than specified above | UOM |
|--------------------------------------------------|------------|
| 0 | MTA |

| 7. Quantity in storage at the end of the year. | UOM |
|------------------------------------------------|------------|
| 0 | MTA |

Personal Details

| Place | Date | Designation |
|--------------|-------------|-----------------------------|
| Pune | 2024-06-26 | Chief Manager – Maintenance |

**FORM V**

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2024

Unique Application Number

MPCB-ENVIRONMENT_STATEMENT-0000073990

Submitted Date

30-09-2024

PART A**Company Information****Company Name**

K.K. Nag Pvt.Ltd.

Application UAN number

MPCB-CONSENT-0000114627

Address

Plot No. E-86,MIDC Ranjangaon,Tal-Shirur,Pune

Plot no

Plot No. E -86

Taluka

Shirur

Village

Ranjangaon

Capital Investment (In lakhs)

1655.44

Scale

M.S.I.

City

Pune

Pincode

412220

Person Name

S.S.Lendole

Designation

Chief Manager-Maintenance

Telephone Number

9372153736

Fax Number

0

Email

mrn@kknag.com

Region

SRO-Pune II

Industry Category

Orange

Industry Type

other

Last Environmental statement submitted online

yes

Consent NumberFormat1.0/RO(BMW)/UAN
No.0000114627/CO/2207000976**Consent Issue Date**

2022-07-20

Consent Valid Upto

2024-03-31

Establishment Year

2015

Date of last environment statement submitted

Sep 30 2023 12:00:00:000AM

Industry Category Primary (STC Code) & Secondary (STC Code)**Product Information****Product Name**

Thermocol (EPS)

Consent Quantity

4300

Actual Quantity

3156.452

UOM

MT/A

Recycle of EPS Scrap

360

135.030

MT/A

By-product Information**By Product Name**

NIL

Consent Quantity

0

Actual Quantity

0

UOM

Ton/Y

Part-B (Water & Raw Material Consumption)

| | | 140 | | |
|---------------------------------------|-----------------------------------|-----|----------------------------------|--|
| 1) Water Consumption in m3/day | | | | |
| Water Consumption for Process | Consent Quantity in m3/day | | Actual Quantity in m3/day | |
| | 0.00 | | 0.00 | |
| Cooling | 195.00 | | 155.00 | |
| Domestic | 16.00 | | 14.00 | |
| All others | 5.00 | | 5.00 | |
| Total | 216.00 | | 174.00 | |

2) Effluent Generation in CMD / MLD

| Particulars | Consent Quantity | Actual Quantity | UOM |
|--------------------|-------------------------|------------------------|------------|
| Sewage Effluent | 0.70 | 0.50 | CMD |
| Trade Effluent | 5 | 0 | CMD |

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

| Name of Products (Production) | During the Previous financial Year | During the current Financial year | UOM |
|--------------------------------------|-------------------------------------------|------------------------------------------|------------|
| NA | 0 | 0 | CMD |

3) Raw Material Consumption (Consumption of raw material per unit of product)

| Name of Raw Materials | During the Previous financial Year | During the current Financial year | UOM |
|------------------------------|-------------------------------------------|------------------------------------------|------------|
| EPS | 2533 | 2697 | MT/A |

4) Fuel Consumption

| Fuel Name | Consent quantity | Actual Quantity | UOM |
|------------------|-------------------------|------------------------|------------|
| HSD | 60 | 70 | Ltr/Hr |
| Coal/Briquette | 35 | 800 | |

Part-C

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

| Pollutants Detail | Quantity of Pollutants discharged (kL/day) | Concentration of Pollutants discharged (Mg/Lit) Except PH,Temp,Colour | Percentage of variation from prescribed standards with reasons | Standard | Reason |
|--------------------------|---------------------------------------------------|------------------------------------------------------------------------------|-----------------------------------------------------------------------|-----------------|---------------|
| | Quantity | Concentration | %variation | | |
| ETP -PH | 0 | 7.34 | 0 | 6.0 to 8.5 | NA |
| ETP-BOD 3 days 27 0C | 3.7665 | 24.3 | 0 | 30 | NA |
| ETP-COD | 19.1425 | 123.5 | 0 | 250 | NA |
| ETP-TSS | 5.828 | 37.6 | 0 | 100 | NA |
| ETP-Oil & Grease | 0 | 0.1 | 0 | 10 | NA |
| STP-pH | 7.28 | 0 | 0 | 0 | NA |
| STP-COD | 1.141 | 81.5 | 0 | 0 | NA |
| STP-BOD 3 days 27 0C | 0.346 | 24.73 | 0 | 0 | NA |
| STP-SS | 0.368 | 26.3 | 0 | 100 | NA |

[B] Air (Stack)

| Pollutants Detail | Quantity of Pollutants discharged (kL/day) | Concentration of Pollutants discharged(Mg/NM3) | Percentage of variation from prescribed standards with reasons | Standard | Reason |
|--------------------------|---------------------------------------------------|-------------------------------------------------------|-----------------------------------------------------------------------|-----------------|---------------|
| | Quantity | Concentration | %variation | | |
| DG SET 750 KVA TPM | 0.427 | 31.8 | 0 | 150 | NA |
| DG SET 750 KVA SO2 | 0.266 | 19.78 | 0 | 0 | NA |
| TPM Boiler | 6.527 | 48.61 | 0 | 150 | NA |
| SO2 Boiler | 0.584 | 4.35 | 0 | 0 | NA |

Part-D**HAZARDOUS WASTES****1) From Process**

| Hazardous Waste Type | Total During Previous Financial year | Total During Current Financial year | UOM |
|--------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------|------------|
| 5.1 Used or spent oil | 0.100 | 0.070 | KL/A |
| 5.1 Used or spent oil | 0 | 0 | KL/A |
| 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | 0 | 8 | Nos./Y |
| 3.3 Sludge and filters contaminated with oil | 0 | 0 | KL/A |
| 35.3 Chemical sludge from waste water treatment | 0 | 0 | KL/A |
| 5.2 Wastes or residues containing oil | 0 | 0 | KL/A |

2) From Pollution Control Facilities

| Hazardous Waste Type | Total During Previous Financial year | Total During Current Financial year | UOM |
|-----------------------------|---------------------------------------------|--------------------------------------------|------------|
| 0 | 0 | 0 | Ltr/A |

Part-E**SOLID WASTES****1) From Process**

| Non Hazardous Waste Type | Total During Previous Financial year | Total During Current Financial year | UOM |
|---------------------------------|---------------------------------------------|--------------------------------------------|------------|
| Thermocol Pieces Waste | 54000 | 60000 | Kg/Annum |
| Plastic Scrap | 180 | 240 | Kg/Annum |
| Corrugated Boxes | 84 | 120 | Kg/Annum |
| Paper Waste | 96 | 96 | Kg/Annum |
| Boiler Ash | 264000 | 360000 | Kg/Annum |
| MS Scrap | 6000 | 3000 | Kg/Annum |

2) From Pollution Control Facilities

| Non Hazardous Waste Type | Total During Previous Financial year | Total During Current Financial year | UOM |
|---------------------------------|---------------------------------------------|--------------------------------------------|------------|
| NA | 0 | 0 | Kg/Annum |

3) Quantity Recycled or Re-utilized within the unit

| Waste Type | Total During Previous Financial year | Total During Current Financial year | UOM |
|-------------------|---------------------------------------------|--------------------------------------------|------------|
|-------------------|---------------------------------------------|--------------------------------------------|------------|

Part-F

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

| Type of Hazardous Waste Generated | Qty of Hazardous Waste | UOM | Concentration of Hazardous Waste |
|--------------------------------------------------------------------------------------|-------------------------------|------------|-----------------------------------------|
| 5.1 Used or spent oil | 0.070 | KL/A | CHWTSDF,Ranjangaon |
| 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | 8 | KL/A | CHWTSDF,Ranjangaon |

2) Solid Waste

| Type of Solid Waste Generated | Qty of Solid Waste | UOM | Concentration of Solid Waste |
|--------------------------------------|---------------------------|------------|-------------------------------------|
| Thermocol Pieces Waste | 60000 | Kg/Annum | NA |
| Plastic Scrap | 240 | Kg/Annum | NA |
| Corrugated Boxes | 10 | Kg/Annum | NA |
| Paper Waste | 96 | Kg/Annum | NA |
| Boiler Ash | 30000 | Kg/Annum | NA |
| MS Scrap | 3000 | Kg/Annum | NA |

Part-G

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

| Description | Reduction in Water Consumption (M3/day) | Reduction in Fuel & Solvent Consumption (KL/day) | Reduction in Raw Material (Kg) | Reduction in Power Consumption (KWH) | Capital Investment(in Lacs) | Reduction in Maintenance(in Lacs) |
|--------------------|------------------------------------------------|-------------------------------------------------------------|---------------------------------------|---------------------------------------------|------------------------------------|------------------------------------------|
| NA | 0 | 0 | 0 | 0 | 0.5 | 0 |

Part-H

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

| Detail of measures for Environmental Protection | Environmental Protection Measures | Capital Investment (Lacks) |
|--------------------------------------------------------|------------------------------------------|-----------------------------------|
| Tree plantation, & Gardening work within premises | Green belt developed | 1 |

[B] Investment Proposed for next Year

| Detail of measures for Environmental Protection | Environmental Protection Measures | Capital Investment (Lacks) |
|--------------------------------------------------------|------------------------------------------|-----------------------------------|
| Sewage Water Treatment & Recycle | Operation & Maintenance | 1.5 |

Part-I

Any other particulars for improving the quality of the environment.

Particulars

Celebrate World Environmental Day

Name & Designation

Mr.S.S.Lendole /Chief Manager-Maintenance

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UAN No:

MPCB-ENVIRONMENT_STATEMENT-0000073990

Submitted On:

30-09-2024



महाराष्ट्र MAHARASHTRA

2019

WH 232035

अनु.क्र. १२५ दि. ०३ JAN 2020 पु.शु.रकम...

दस्तावा प्रकार करणार आहेत का ? होय/नाही. प्रतिज्ञापत्र /AFFIDAVIT

मिळकतीचे कारण

पुढाफ विकास सोसायटीचे नांव MAHARASHTRA ENVIRO POWER LTD. 301, Pentagon P.3, Magerpatta Township, Hadapsar, Pune- 411028 (Mah), India Ph: 91-20-66201111, Fax: 91-20-66201100

पुढाफ पक्षासाठी नांव सोनी व्यक्तीचे नाव व पत्ता सोनी व्यक्तीचे

पुढाफ विकास सोसायटीची राही मजलीस एल. प्रकाळे परवाना क्र. २२०१००७ सी टी कावडे रोड, चोरवडी, पुणे-३६ या कारणासाठी ज्यांनी पुढाफ धरली केला, त्यांनी साद्य कारणासाठी पुढाफ सोनी व्यक्तीचे नाव व पत्ता भरून घ्यावे

31 DEC 2019 प्रथम मुद्रांक लिपीक कोषागार पुणे महाराष्ट्र

AGREEMENT

This Amendment is for the renewal of the membership agreement between M/s. MAHARASHTRA ENVIRO POWER LIMITED & M/s. K. K. NAG PVT LTD. was entered on date 04 March 2015 at Pune on the terms and conditions mentioned in the agreement and duly signed by the authorities of both the parties, as the old agreement is coming to end on date 03 March 2020, both the parties here by agree to extend the membership agreement on the same terms & conditions as old agreement for a further period of 5 years starting from-

shtra Enviro Power Lia Authorized Signatory

K. K. NAG PVT

1. EXTENDED MEMBERSHIP PERIOD

The extended agreement will come into force from

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| 0 | 4 | 0 | 3 | 2 | 0 | 2 | 0 |
| D | D | M | M | Y | Y | Y | Y |

The date mentioned on the Membership Certificate and that the extended Agreement shall remain in force for a period of Five (1) consecutive years, effective from above named date, and ends on

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| 0 | 3 | 0 | 3 | 2 | 0 | 2 | 5 |
| D | D | M | M | Y | Y | Y | Y |

Note- All the terms and condition will remain the same as per the agreement signed between the two parties on 04 March 2015. This amendment agreement from the date of execution shall become the part and parcel of the original membership agreement DT. 04 March 2015

For and on behalf of MEPL

For and on Behalf of (33003147)

For Maharashtra Enviro Power Ltd



Name : Rakesh Mishra
 Designation : Authorized Signatory
 Address : Pune

Name : Nishikant N. Dange
 Designation : Director
 Address : Pune



Witness :
 1. Jagannath Palaskar
 Designation : Sr. Officer- Marketing
 Address : Pune

Witness :
 1. Sunil S. Lendale
 Designation : Chief Manager- Maint.
 Address : Pune



2. Jyotsna Shewale
 Designation : Coordinator - Marketing
 Address : Pune

2. Jitesh Goyal
 Designation : Asst Manager stores
 Address : Pune

For Mahare



MAHARASHTRA ENVIRO POWER LTD

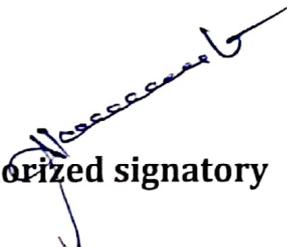
This is to certify that: **M/S. K. K. NAG PVT LTD.**

Address : **PLOT NO.E-86, MIDC RANJANGAON, TAL - SHIRUR, PUNE - 412208** is a Valid member of CHWTSDF (As per MOU with MIDC & MPCB), at Plot No. P-56, Ranjangaon MIDC, Taluka - Shirur, Pune - 412 220.

Membership No. : MEPL/ 33003147

Membership Period: 04 March 2020 to 03 March 2025

For Maharashtra Enviro Power Ltd.


Authorized signatory




Marketing Coordinator

CHWTSDF : Plot No. P-56, Ranjangaon, Tal. Shirur, Dist. Pune. Pin - 412220. Ph.:+91 - 2138-670352, Telefax : +91-2138-670350

Pune Office : 301, Pentagon P-3, Magarpatta Township, Hadapsar
Pune 411 028 (Mah.) India Ph. 91-20-66801111 Fax. : 91-20-66801100
Email : infomepl@smsl.co.in Web. : www.smsenvocare.co.in / www.smsl.co.in

Marketing Office (Abd) Bharat Bazar Commercial Complex, I-Wing, 2nd Floor, Near API Corner,
MIDC Area, Chikhalthana, Aurangabad - 431210 Ph. +91-240-2473047 Fax +91-240-2470145
Email : infomepl@smsl.co.in Web. : www.smsenvocare.co.in / www.smsl.co.in

Regd. Office : 267, Ganesh Phadanvis Bhavan, Near Triangular Park
Dharampeth, Nagpur Ph. +91-0712-2551952/53 Telefax +91-07120-6665100

Corporate Office 20 IT Park, Parsodi, Nagpur - 440022
Ph. +91-0712-6665000 Telefax - +91-0712-6665100

"An Environmental Laboratory Accredited by NABL, ISO/IEC 17025:2017 TC-5138 & Recognized by MoEF&CC"

PURCHASE ORDER

147

Form No.:

Rev No.:



K. K. NAG PVT. LTD

Plot No.E-86, Ranjangaon Industrial AreaVillage Karegaon, Tal. Shirur
Dist. Pune
Pune-412208,
Phone : 9168623149 ; Fax :
Email : vpsangale@kknag.com
Url :www.kknag.com

Supplier :
S409 - M/S. SAI WATER AND AIR SOLUTIONS
A-11/3, NAGAPUR,,
MIDC.,
AHMEDNAGAR,
Ahmednagar - 414111,
Maharashtra,India
Phone Num. : 9552526226
GSTIN : 27FPDPK0135M1ZT

PO NO. : 24-25/CP/MRN/000045
PO Date : 01/10/2024
PO Status : Authorized
PO Amend Ref No / Date :
Indent No / Date :
SJO No / Date :
OAF No / Date :

Please arrange to supply the following as per Terms & Condition printed overleaf

| Sr. No. | Item Code | Description | HSNCODE | UOM | Quantity | Discounted Rate(INR) | Amount (INR) | Delivery Date |
|---------|--------------|-----------------------------------------|---------|-----|----------|----------------------|--------------|---------------|
| 1 | C10032411905 | CAPITAL WIP-PLANT & MACHINERY-MACHINERY | 848490 | SET | 1.00 | 11,25,000.00 | 11,25,000.00 | 08/10/2024 |

Note : 1 Please confirm Acceptance of this Order On receipt
2 Your all Documents to mention above Order No. and Date

NON TAXABLE TOTAL 11,25,000.00

Terms & Condition :

DISPATCH TO : Within 01 Day of our Receiving the PO
PAY TERM : 50% Advance and Balance Against Delivery

| | |
|-------------------------------|------------|
| PACKING AND FORWARDING(LOCAL) | 0.00 |
| FREIGHT GST | 0.00 |
| FREIGHT NON GST | 0.00 |
| LOADING/UNLOADING CHANGES | 0.00 |
| RETENTION CHARGES | 0.00 |
| INSURANCE | 0.00 |
| CGST 9% PURCHASE | 101,250.00 |
| SGST 9% PURCHASE | 101,250.00 |

Note : ETP PLANT FOR 25KLD. CAPEX NO. MRN/MANT/30/2024-25

PAYMENT TERMS - 30% ADVANCE WITH PO, 40% ON RECEIPT OF MATERIAL AND 30% AFTER COMMISSIONING.

Total Amount in words :
INDIAN RUPEE THIRTEEN LAC TWENTY-SEVEN THOUSAND FIVE HUNDRED ONLY

TOTAL VALUE 13,27,500.00

GSTIN : 27AAACK7014M1ZF
PAN : AAACK7014M
CIN : U25209MH1965PTC013267
Importer/Exporter Code :

Authorized Signatory

PURCHASE ORDER

148

Form No.:

Rev No. :



K. K. NAG PVT. LTD

Plot No.E-86, Ranjangaon Industrial AreaVillage Karegaon, Tal.
Shirur
Dist. Pune
Pune-412208,
Phone : 9168623149 ; Fax :
Email : vpsangale@kknag.com
Url :www.kknag.com

GENERAL CONDITIONS OF PURCHASE OF GOODS

GENERAL :

The order will be considered invalid unless signed by Authorized person. Supplier to send order Acceptance immediately on receipt of order and this acknowledgement shall be deemed to be an Acceptance of all terms and conditions of the Purchase Order. Any change or amendment to be specified in writing by the buyer.

PRICE :

The prices specified in the order shall hold good till its complete execution and shall include delivery at Buyer's premises,unless otherwise specified.

DELIVERY :

The goods to be dispatched as addressed to any of our Units and per mode of transport as specified,before 5 P.M.in goodcondition. Goods will be accepted subject to inspection and must confirm to Buyer's design drgs, specifications sample and quantity specified. Buyer reserves the right to accept or reject the material in case of any variation, all rejected material to be taken back by supplier within 5 days, otherwise buyer is not responsible for Same.

TERMS OF PAYMENT :

All payments will be made by Cheque. In case documents through Bank then documents to be submitted only through our specified Bankers and Branch.

GUARANTEE :

The seller shall be responsible and be liable free of cost to replace or repair at the option of the buyer the Goods supplied under this order any part thereof that need placement or repair by reason of any defect In the compositions or substance or material defect in workmanship or process of manufacture or in the Design of the goods brought to the notice of the seller within 12 months of use, this guarantee period being limited to 20 months from the date of the deliver.

RIGHT TO BUYER TO SET OFF :

The buyer shall be entitled to recover from the seller any sum due to them on account of damages, Penalty or otherwise whether in respect of supplies under this order or under any of their previous Purchase orders by deducting such sum from the amount due by them to the seller in respect of Supplies made under this order or any of their prior or subsequent orders.

DISPUTES AND JURISDICTION :

Any cause of action out of the contract shall be deemed to arise in Mumbai and if disputes arising out of a competent Court at Mumbai shall decide this Contract only.

The Vendor will be responsible for complying with the GST law completely and among other compliances as prescribed by GST law as amended from time to time, including e-invoicing / e-way bill generation, as applicable, for supplies made to KKNPL.

The Vendor agrees to indemnify and hold Purchaser harmless from and against any and all; (a) Claims, suits and actions which are brought against the Purchaser; and (b) All Losses (including any loss of input tax credit, payment of interest, or imposition of penalties) incurred by KKNPL arising out of and/or related to Vendors' non-compliance of the requirements under the GST law.

Payments to Vendors are subject to TDS, as applicable.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: robmw@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

ORANGE/S.S.I (O60)
 No:- Format1.O/RO/UAN
 No.0000123693/CR/2204000996

Date: 18/04/2022

To,
 M/s Rohan Industries,
 Plot No. 2527, Ranjangaon Ganpati, Dara-Phand Wasti
 Road,
 Tal. Shirur, Dist. Pune



Your Service is Our Duty

Sub: Renewal of Consent under ORANGE Category.

Your application No.MPCB-CONSENT-0000123693 Dated 14.10.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/01/2032
2. The capital investment of the project is Rs.0.089 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

| Sr No | Product | Maximum Quantity | UOM |
|----------|----------------------------------------------------------------------------------|------------------|------|
| Products | | | |
| 1 | Reprocessed Granules by using Scrap Plastic and Scrap Thermocol as raw material. | 100 | MT/M |

(1) Subject to obtaining Registration under the provisions of Plastic Waste Management Rules, 2016 (2) Industry shall not manufacture the banned products under Maharashtra Plastic & Thermocol Products (Manufacturing, Usage, Sale, Transport, Handling & Storage) Notification, 2018 and amendments thereto.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|--------------------|
| 1. | Trade effluent | 0 | As per Schedule-I | Not Applicable |
| 2. | Domestic effluent | 0.4 | As per Schedule-I | Soaked in soak pit |

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|-------------------------------|-----------------|--------------------------|
| 1 | 0 | 0 | 0 | As per Schedule -II |

6. Non-Hazardous Wastes:

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|-----|-----------|----------|
| | | | NA | | |

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--------------------|----------|-----|-----------|----------|
| | | | NA | | |

8. Conditions under Plastic Waste Management Rules, 2016 (Notification dtd. 18/03/2016):

| Sr No | Type of Waste | Quantity | UoM | Disposal Path |
|-------|---------------|----------|--------|---------------|
| 1 | NA | 0.00 | --NA-- | NA |

9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
12. Industry shall not supply plastic raw material to producers (in formal / informal sector) engaged in production of banned Single Use Plastic items as per Rule 4 (2) of Plastic Waste Management Rules, 2016 (The manufacture, import, stocking, distribution, sale and use of following Single Use Plastic, including polystyrene and expanded polystyrene, commodities, shall be prohibited with effect from 1st July 2022 - (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene (thermocool) for decoration. (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards and cigarette packets, plastic or PVC banners less than 100 micron, stirrers
13. Industry shall not supply plastic raw material to producers (in formal / informal sector) engaged in production of banned Plastic items as per Maharashtra Plastic and Thermocol (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification, 2018 dated 23/3/2018 and amendment dated 11/4/2018, 30/6/2018, 14/6/2019. (The manufacture, usage, transport, distribution, wholesale & retail sale and storage, import of following items is completely banned - (a) plastic bags with or without handle (b) disposable products manufactured from plastic and thermocol (polystyrene) such as single use disposable dish, cups, plates, glasses, fork, bowl, container, disposable dish/bowl used for packaging food in hotels, spoon, straw, non-woven polypropylene bags, cups / pouches to store liquid, packaging with plastic to wrap or store the products (c) plastic or thermocol for decoration purpose.
14. Industry shall ensure that supplier / stockiest / dealers and other entities engaged in industry's supply chain do not supply plastic raw material to producers engaged in production of aforesaid banned SUP items.



[Handwritten Signature]

0a417b95
fccefdb6
d3eedd52
2b730e6e
aea4e427
ea385eb3
056c4b4a
ab86cf6a

Signed by: N.N. Gurav
Regional Officer (BMW)
For and on behalf of,
Maharashtra Pollution Control Board
robmw@mpcb.gov.in
2022-04-18 17:09:53 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 2500.00 | TXN2110001246 | 14/10/2021 | Online Payment |

Copy to:

- Sub-Regional Officer, MPCB, Pune II
 - They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- Generation - As per your application the treated effluent generation is Nil.
 - Treatment - NA
 - Disposal - NA
- As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.4 CMD of sewage.
 - The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) | |
|-------|------------------|------------------|-----|
| 1 | Suspended Solids | Not to exceed | 50 |
| 2 | BOD 3 days 27°C | Not to exceed | 30 |
| 3 | COD | Not to exceed | 100 |

- The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
- The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 - The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 - The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|----------------|------------------------------------------------------------------------------------------------|-----------------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 0.00 |
| 2. | Domestic purpose | 0.50 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 0.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II
Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant Standard |
|-----------|--------|------------------------------|----------------------|----------------|-----------------------|--------------------|
| 0 | 0 | | 0.00 | 0 0 -- NA-- | - | 0 |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|--------|-----------------------|-------------------|-------------------|---------------|-------------------|---------------|
| | | | | | | |

NA

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|-------|-----------------------|----------------------|-------------------|---------------|-------------------------|-------------------------|
| | | | | | | |

NA

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|-------|-----------------------|------------|---------------|-----------------------|
| | | | | |

NA

SCHEDULE-IV
General Conditions:

1. The waste generator shall.-
 - a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Plastic Waste Management Rules, 2016 or as amended from time to time.
 - b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
2. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.
3. All waste generators shall pay such user fee or charge as may be specified in the byelaws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;
4. Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.

27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
 ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

| TEST REPORT | | | | |
|---------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|-------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------|
| Test Report No | GESEC/ST/2024-25/06/3311 | Report Date | 15.06.2024 | |
| Sample ID: - | GESEC/ST/2024-25/06/3311 | | | |
| Name & Address of the Customer | M/s. K.K Nag Pvt. Ltd. Plot No. E-86, MIDC, Ranjangaon Industrial Area, Village: Karegaon, Tal: Shirur, Dist: Pune - 412 208 | | | |
| Sample Details | | | | |
| Sample collection Date | Sample receipt Date | Analysis start Date | Analysis complete Date | |
| 08.06.2024 | 09.06.2024 | 09.06.2024 | 15.06.2024 | |
| Instrument Details | | | | |
| Name Of Instrument | Stack Sampler | Date Of Calibration | 13/10/2023 | |
| Instrument ID. No. | 5919/GESEC/LAB/INST/33 | Due Date of Calibration | 12/10/2024 | |
| Stack Details | | | | |
| Stack No/ID | Stack Attached to | | Sampling done by | |
| 2. | Boiler | | Green Envirosafe Engineers & Consultant Pvt. Ltd, Pune | |
| Shape | Round | Fuel Used | Briquette | |
| Diameter/ Dimensions (m) | 0.625 | Pressure | 3.5 | |
| Height (m) | 30.0 | | | |
| Temperature (k) | 463 | Velocity (m/s) | 7.87 | |
| Gas Volume (Nm ³ /Hr) | 5594.49 | | | |
| Parameters | Method | Unit | Limit | Result |
| Total Particulate Matter | EPA Method 17 : 2017 | mg/NM ³ | ≤ 150 | 48.61 |
| Sulphur Dioxide (SO ₂) | EPA Method 06 : 2017 | mg/NM ³ | ≤ 5 | 4.35 |
| Sulphur Dioxide (SO ₂) | EPA Method 06 : 2017 | Kg/day | N.S. | 0.58 |
| Oxides Of Nitrogen (NO _x) | IS 11255 Part 7 : 2022 | mg/NM ³ | N.S. | 27.80 |
| Remarks- | | | | |
| <ul style="list-style-type: none"> ➤ All above results are well within MPCB Limit. ➤ N.S- Not Specified | | | | |
|  | | |  Mr. Vinod Hande (Technical Manager) Reviewed & Authorized By | |

END OF REPORT

Terms and conditions

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- The results shown in this test report may differ based on various factors including temperature, humidity, pressure, retention time etc.
- The test report cannot be reproduced wholly or in part and cannot be used for promotional or publicity purpose without the written consent of laboratory, GESEC.
- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

Fax No. 020-25811701

e-mail

ropune@mpcb.gov.invisit us : www.mpcb.gov.in

"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/Directions / 2501230009

Date: 23/01/2025

To,

M/s. K. K. Nag Pvt. Ltd. (Rajangaon Unit),

Plot No. E-86, MIDC Ranjangaon,

Tal. Shirur, Dist. Pune.

Sub: Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref : 1) Legal Action Proposal Submitted by Sub Regional Officer, Pune-II vide MPCB- LEGAL-ACTIONS-031024003.
2) Personal hearing extended at MPCB-HQ, Mumbai on 23/12/2024
3) Minutes of personal hearing received on 14/01/2025

With reference to the above, the personal hearing extended on 23/12/2024 before the Board's Competent Authority at MPCB-HQ, Sion, Mumbai and the minutes of personal hearing received on 14/01/2025, Considering your submissions during the hearing and Report of Sub Regional Officer Pune-II. The Board has decided to issue the following directions,

- (1) You shall immediately disconnect the by pass arrangement.
- (2) You shall regularly operate and maintain the provided effluent treatment plant and in no case treated / untreated effluent shall find its way outside the premises.
- (3) You shall submit the bank guarantee of Rs. 50,000/- (Fifty Thousand Only) towards O & M of pollution control systems shall be forfeited due to discharge of untreated effluent.
- (4) You shall submit the fresh Bank Guarantee of Rs.5,00,000/- (Five Lakh Only) towards compliance of the above directions within 15 days in favour of Regional Officer, M.P.C. Board, Pune.

You shall submit the action taken report on above directions within 15 Days, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board

(J. S. Salunkhe)
**Regional Officer,
M. P. C. Board Pune**

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy to: - Sub Regional Officer, MPCB, Pune-II : You shall calculate the Environmental Damages Charges (EDC) and submit proposal the EDC to be levied on the industry due to non-operation of ETP.

Date : 05.02.2025

To,
The Regional Officer,
Maharashtra Pollution Control Board (MPCB),
Regional Office – Pune, Jog Centre,
3rd Floor, Pune, Maharashtra – 411003

Subject: Compliance Response to MPCB Letter No. ROP/ MPCB / Direction / 250123009 dtd 23rd Jan 2025

Reference: Personal hearing extended at MPCB – HQ, Mumbai on 23/12/2024

Respected Sir/Madam,

We acknowledge receipt of your letter dated 26/01/2025 regarding compliance under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, and Section 31A of the Air (Prevention & Control of Pollution) Act, 1981. We sincerely appreciate the opportunity to present our compliance measures and respectfully submit our response to each directive as follows:

1. Disconnection of Bypass Arrangement: Attached Photographic evidence and a compliance report for verification.
2. Operation and Maintenance of Effluent Treatment Plant (ETP): Attached third-party analysis of treated effluent.
3. Submission of ₹50,000/- Bank Guarantee As per your directive, we have submitted the required Bank Guarantee of ₹50,000/- in favour of the MPCB. Attached: Copy of Bank Guarantee.
4. Submission of Consent to Operate (CTO) Application We have complete the process on fresh Bank Guarantee, renewal of our Consent to Operate (CTO) and have submitted the necessary documents to MPCB Portal. The application is approved and valid. Attached: Copy of CTO.
5. Submission of Fresh Bank Guarantee of ₹5,00,000/- We have submitted the fresh Bank Guarantee of ₹5,00,000/- on MPCB portal. Attached copy of Bank Guarantee

We assure you of our full cooperation and commitment to environmental compliance. Kindly acknowledge receipt of this response and oblige.

Thank you.

Yours sincerely,


Sunil Lendole

Chief Manager-Maint.



K. K. NAG PVT. LTD

+91 91686 23149/50 | mrn@kknag.com | www.kknag.com | GSTIN 27AAACK7014M1ZF | CIN U25209MH1965PTC013267

Registered Office 371/A North Main Road, Koregaon Park, Pune 411 001, India

Foam Moulding Plot No. E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, India

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

| TEST REPORT | | | |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|--------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Test Report No: GESEC/WW/2024-25/01/675 | Report Date | 30.01.2025 | |
| Sample ID: GESEC/WW/2024-25/01/765 | Sample Details | ETP Inlet | |
| Name & Address of the Customer - M/s.K.K Nag Pvt,Ltd. Plot No. E-86, MIDC, Ranjangaon Industrial Area, Village: Karegaon, Tal: Shirur, Dist: Pune - 412 208 | Type of Sample | Waste Water | |
| | Volume Of Sample | 2 Lit Plastic Can + 1 Lit. Glass Bottle | |
| | Sample Status | Sealed | |
| | Sample Collected By | Green Envirosafe Engineers & Consultant Pvt. Ltd, Pune | |
| | Date of Sample Collection | 24.01.2025 | |
| | Date of Sample received in lab | 25.01.2025 | |
| | Analysis Start Date | 25.01.2025 | |
| | Analysis End Date | 30.01.2025 | |
| Parameters | Results | Unit | Standard Method |
| pH at 25 °C | 4.59 | -- | APHA 4500 H+ B 24 th Edition:2023 |
| Total Suspended Solid | 48 | mg/l | APHA 2540 D 24 th Edition:2023 |
| Total Dissolved Solid | 3981 | mg/l | APHA 2540 C 24 th Edition:2023 |
| Chemical Oxygen Demand (COD) | 184.65 | mg/l | USEPA 410.1 |
| Biological Oxygen Demand (BOD) at 27°C for 3 days | 54.97 | mg/l | USEPA NERL 405.1 |
| Oil & Grease | <5 | mg/l | APHA 5520 D 24 th Edition:2023 |
| Chloride | 283.65 | mg/l | APHA 4500-Cl-B 24 th Edition:2023 |
| Sulphate | 214.03 | mg/l | APHA 4500-SO4 E 24 th Edition:2023 |
| | | |  Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By |

END OF REPORT

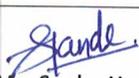


Page 1 of 1

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- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
- MoEF approved Lab by Govt. of India. till 28/02/2026 and NABL approved by Quality Council of India. till 28/02/2026.

Recognised by Ministry of Environment and Forests (MoEF) / Central Pollution Control Board Govt. of India (CPCB)
ISO 9001:2015, ISO 45001 : 2018 and ISO 14001 : 2015 Certified Company

| TEST REPORT | | | | |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|--------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|
| Test Report No: GESEC/WW/2024-25/01/676 | Report Date | 30.01.2025 | | |
| Sample ID: GESEC/WW/2024-25/01/676 | Sample Details | ETP Outlet | | |
| Name & Address of the Customer - M/s.K.K Nag Pvt.Ltd. Plot No. E-86, MIDC, Ranjangaon Industrial Area, Village: Karegaon, Tal: Shirur, Dist: Pune - 412 208 | Type of Sample | Waste Water | | |
| | Volume Of Sample | 2 Lit Plastic Can + 1 Lit. Glass Bottle | | |
| | Sample Status | Sealed | | |
| | Sample Collected By | Green Envirosafe Engineers & Consultant Pvt. Ltd, Pune | | |
| | Date of Sample Collection | 24.01.2025 | | |
| | Date of Sample received in lab | 25.01.2025 | | |
| | Analysis Start Date | 25.01.2025 | | |
| | Analysis End Date | 30.01.2025 | | |
| Parameters | Results | MPCB Limit | Unit | Standard Method |
| pH at 25 °C | 6.89 | 6.5-8.5 | -- | APHA 4500 H+ B 24 th Edition:2023 |
| Total Suspended Solid | 22.0 | <100 | mg/l | APHA 2540 D 24 th Edition:2023 |
| Total Dissolved Solid | 1398 | <2100 | mg/l | APHA 2540 C 24 th Edition:2023 |
| Chemical Oxygen Demand (COD) | 78.65 | <250 | mg/l | USEPA 410.1 |
| Biological Oxygen Demand (BOD) at 27°C for 3 days | 21.48 | <30 | mg/l | USEPA NERL 405.1 |
| Oil & Grease | <5 | <10 | mg/l | APHA 5520 D 24 th Edition:2023 |
| Chloride | 198.5 | <600 | mg/l | APHA 4500-Cl-B 24 th Edition:2023 |
| Sulphate | 137.2 | <1000 | mg/l | APHA 4500-SO4 E 24 th Edition:2023 |
| Remark: | | | | |
| ➤ All parameters are within the MPCB limit. | | | | |
| | | |  | |
| | | |  Ms. Sneha Hande (Quality Manager) Reviewed & Authorized By | |

END OF REPORT

Page 1 of 1

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- Samples will be retained for a period of seven (7) days after completion of analysis. Longer retention periods can be arranged, on request of the customer.
- We strictly maintain the confidentiality of all test result of sample(s) collected by us/ supplied by customer and not revel to third party unless required by the statutory or legal requirement.
- MoEF approved Lab by Govt. of India. till 28/02/2026 and NABL approved by Quality Council of India. till 28/02/2026.

Eximbills Enterprise SWIFT

View RAW

Main Reference NO: 0452325BG0Y00028 Transaction Reference NO: 0452325BG0Y00028
 Unit Code: 04523 Operator: VDE0071
 Module Name: BGIF Function Name: Issue_After_RegBG
 Transaction Date: 03-02-2025 Transaction Time: 11:48:43
 Event Time: 4 Release by: 7453701
 Release Date: 03-02-2025 Release Time: 13:13:06

MT176GCOV AckFlag :Waiting for Ack/Nak NotifyFlag :

B1: Outgoing SWIFT Header 1
F01SBIN000452350000000000

B2: Receiver's BIC Code
I760SBIN0004726N

7020: Transaction Reference Number (Issuing Bank Guarantee Number)
0452325BG0Y00028

7024: Type of Bank Guarantee : Performance, Financial, Others
PERFORMANCE

7025: Amount of Guarantee Currency Code Amount
INR500000,00

7026: Guarantee Validity Guarantee From Date Guarantee To Date
2025020120280331

7027: Guarantee Effective Date
20250201

7029: End date for lodgement of claim
20280331

7030: Place of lodgement of claim
I F BR PIMPRI (PUNE)

7031: Issuing Branch IFSC
SBIN0004523

7032: Issuing branch name and address
STATE BANK OF INDIA
POST BOX 7, KASARWADI, PIMPRI
PUNE

7033: Name of applicant and his details
K K NAG PVT LTD
GAT NO. 393, AT AND POST URSE
TAL MAVAL
PUNE

7034: Name of Counter party and his details
MAHARSHTRA POLLUTION CONTROL BOARD
3RD FLOOR JOG CENTER WAKDEWADI
PUNE 411003
WAKADEWADI MUMBAI PUNE HIGHWAY

7035: Counter party IFSC
SBIN0004726

7036: Counter party branch name and address

Weelun
नीलिमा मिश्रा
Neelima Mishra
SS No. M-13977

Kshama Sandip Fuley
क्षमा संदीप फुले
Kshama Sandip Fuley
SS No K-17038



7037: **Sender to Receiver Information**

UNDERLYING CONTRACT NO 2501230009
BG AMOUNT 500000
EXPIRY DATE 31-03-2028
CLAIM DATE 31-03-2028

7039: **Reference/Description of the underlined contract**

2501230009

7040: **Stamp Duty Electronically Paid (Y/N)**

N

7046: **Date of Payment**

20250201

7047: **Place of Payment**

IFB, PIMPRI

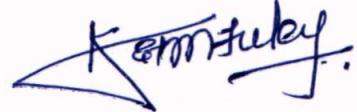
7048: **e-Bank Guarantee to be held in Demat Form(Y/N)**

N

20Z: **Transaction Reference Number**

NON-REGULAR


नीलिमा मिश्रा
Neelima Mishra
SS No. M-13977


क्षमा संदीप फुले
Kshama Sandip Fuley
SS No K-17038





भारतीय स्टेट बैंक
STATE BANK OF INDIA

03-02-2025

To
K K NAG PVT LTD
GAT NO. 393, AT AND POST URSE
TAL MAVAL
PUNE
27AAACK7014MIZF

Madam / Dear Sir,

INLAND BG - ISSUANCE DEBIT ADVICE

Greetings from SBI,

We have debited your Account No XXXXXXXX3785 for INR 33473.06 towards BG issuance as per the details mentioned below:

| | | |
|---------------------|---|------------------------------------|
| 1. e-Trade Ref. No. | : | 0452325KK0400006 |
| 2. BG No. | : | 0452325BG0Y00028 |
| 3. Amount in Rs. | : | 500,000.00 |
| 4. Beneficiary | : | MAHARSHTRA POLLUTION CONTROL BOARD |

| DETAILS OF CHARGES | AMOUNT (INR) | GST (INR) | |
|--------------------------------|--------------|-----------|----------|
| Guarantee Commission for Perf. | 28292.00 | 5092.56 | |
| Guarantee Commission for Fin. | | | |
| Stamp Charges | | | |
| Postage Charges | 75.00 | 13.50 | |
| Other Charges | | | |
| SFMS Charges | | | |
| Total charges | 28367.00 | 5106.06 | 33473.06 |

Yours faithfully,

Authorized Signatory
This document is system generated and does not require signature.

Neelima Mishra
नीलिमा मिश्रा
Neelima Mishra
SS No. M-15577

Kshama Sandip Fuley
क्षमा संदीप फुले
Kshama Sandip Fuley
SS No. K-17038

“For a better digital experience and faster processing, we recommend you to please contact your home / dealing branch to guide you for enabling access to Trade Finance facility in YONO Business, SBI’s online banking platform for Business Customers.”

STATE BANK OF INDIA
POST BOX 7, KASARWADI, PIMPRI

PUNE

sbi.04523@sbi.co.in





महाराष्ट्र MAHARASHTRA

© 2024 ©

CZ 850959

27 JAN 2025

२९९५३३८ दि. २७.१२.२०२५ मु. शु. रकम ५००

काचा प्रकार (Handwritten)
दस्त नोंदणी करणार आहेत का ? होय/नाही.

मिळकतीचे वर्णन **K. K. NAG PRIVATE LIMITED**
मुद्रांक विकत घेणाऱ्याचे नांव **371/A-North, Main Road**
पत्ता **Koregaon Park**
Pune 411 001

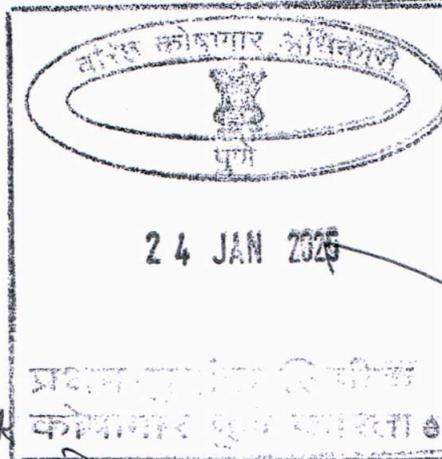
दुसऱ्या पक्षकाराचे नांव **TEL: 091686 23180/1/2/3**

हस्ते व्यक्तीचे नांव व पत्ता **S. S. J. R. M. Lokande**
SANGIETAA LOKANDE

मुद्रांक विकत घेणाऱ्याची सही मोबोज हॉटेल कम्पाऊंड, बंडगार्डन रोड, पुणे - १
व्या कारणासाठी ज्यांनी मुद्रांक खरेदी केला, त्यांनी त्याच कारणासाठी ए
खरेदी केल्यापासून ६ महिन्यात यापुढे बंधनकारक आहे.

BANK GUARANTEE

BANK GUARANTEE NO. : 0452325B40701028
 AMOUNT OF GUARANTEE : Rs. 5,00,000/-
 GUARANTEE COVER FROM : 31/02/2025
 LAST DATE OF LODGEMENT OF CLAIM : 31.03.2028



प्रधान मंत्री केंद्र, रिजर्व बँक
कोलकाता पुणे शाखा



Kshama Sandip Fuley
 Kshama Sandip Fuley
 SS No. K-17038

The Regional Officer
 Maharashtra Pollution control Board
 3rd Floor, Jog Center, Wakadewadi,
 Old Pune -Mumbai Road, Pune 411 003

Neelima Mishra
 SS No. M-13977



BANK GUARANTEE
BANK GUARANTEE NO: 0452325BG0Y00028

AMOUNT OF GAURANTEE : Rs.5,00,000/-
GUARANTEE COVER FROM : 03.02.2025
LAST DATE OF LODGEMENT OF CLAIM : 31.03.2028

The Regional Officer
Maharashtra Pollution control Board
3rd Floor, Jog Center, Wakadewadi,
Old Pune -Mumbai Road, Pune 411 003

1. In Consideration of the Regional Officer Maharashtra Pollution Control Boards, Regional Officer, Pune having agreed to grant M/s K K NAG PVT LTD address Plot No. E-86, MIDC Ranjangaon, Tal- Shirur, Dist. Pune (hereinafter referred to as the company/unit) time for the due compliance of consent condition/ direction for providing adequate and satisfactory pollution control devices as suggested/ stipulated vide letter bearing No.ROP/MPCB/Directions/2501230009 dated 23-01-2025 and as required under the provisions Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and/or Environmental (protection) Act 1986 on production of a Bank Guarantee for Rs.5,00,000/- (Rupees Five lakhs only) we State Bank of India (indicate the name of the Bank) (hereinafter referred to as the Bank) at the request of said M/s K K NAG PVT LTD (indicate the name of the company/unit at whose request Bank Guarantee is being issued) do hereby undertake to pay to the Board an amount not exceeding Rs.5,00,000/- against any non-compliance of consent condition/direction or damage etc. caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc. by the said company/unit/local body.

2. We State Bank of India (indicate the name of the Bank) do hereby undertake to play the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non fulfillment of undertaking. Non-compliance of Direction/ notice/ letters/ instruction/ issued by the Board/ violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusion as regards the amount due and payable by the Bank under this Guarantee. However, our liability under this Guarantee shall be restricted to an amount not exceeding Rs.5,00,000/-

3. We undertake to play to the Board any money so demanded not withstanding any dispute or raised by said company/unit in any suit or proceeding pending before any court or tribunal or Board against the Board relating thereto, our liability under this present being absolute and in equivocal.

4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.

5. We State Bank of India (indicate the name of the Bank) further agree that the guarantee here in contained shall remain in full force and effect during the period the that would be taken for the performance of the undertaking/ notice/ letter etc. and that it shall continue to be enforceable till the dues of Government/ Board under or by virtue of said undertaking/ notice/ letter etc. have been fully paid and it has claimed Satisfied or discharged or till Government/ Board certified that the terms conditions of the Direction/ undertaking/ Notice/letter/ any provisions of relevant law have been fully and properly carried out and complied by the said company and accordingly discharges this guarantee. Unless the demand or a claim under this guarantee is made this guarantee is made on us in writing on or before 31.03.2028. We shall be discharged from all liability under this guarantee thereafter.

6. We State Bank of India (indicate the names of the Bank) further agree with the Boards that the Boards shall have the fullest liberty without our consent and notice/ letter etc. or to extend time of compliance by the said company/ unit from time to time or to postpone for any time or from time to time any of the power exercisable by the Board against the said company/ unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/ notice/ letter etc. and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/ unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/ unit or by such matter or thing whatever which under the law relating to sureties would but for this provisions have effect of so relieving us.

0452325BG0Y00028

03-02-2025



Neelima
नीलिमा मिश्रा
Neelima Mishra
SS No. M-13977

Kshama Sandip Fule
Kshama Sandip Fule
SS No K-17038 1 / 2

7. This Guarantee will not be discharged due to the change in the constitute of the Bank or the company/ unit.

8. We State Bank of India (indicate the name of the Bank) undertake not to revoke this guarantee during its currency except with the previous consent of the Board in writing.

9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs.5,00,000/- our guarantee shall remain in force until 31.03.2028

10. Unless demand or claim under this guarantee is mad on in writing on or before the 31.03.2028 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by any person such as assignee, transferee or agent of the beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.

Notwithstanding anything to the contrary contained herein-

I. Our liability under this Bank Guarantee shall not exceed the sum Rs.5,00,000/- (Rs. Five Lakh only)

II. The bank guarantee shall be valid up to 31.03.2028.

III. The beneficiary's right as well the bank's liability under this guarantee shall stand extinguished unless a written claim or demand is made under this guarantee on or before 31.03.2028.

Date: 03.02.2025

Place: Pune

Weelun
 नीलिमा मिश्रा
 Neelima Mishra
 SS No. M-13977

Kshama Sandip Fule
 क्षमा संदीप फुले
 Kshama Sandip Fule
 SS No K 17038



0452325BG0Y00028

03-02-2025

**Bank Guarantee**

| | | | | | | | |
|-----------------------|----------------------------------|----------------------------|----------------------|-------------------------------|----------------------------------|----------------|---------|
| BG UAN NUMBER: | MPCB-BG-0000088360 | | | | | | |
| Industry Unit: | K K Nag Pvt. Ltd. | Industry Name: | K. K. Nag Pvt. Ltd., | Industry Address: | Plot No. E-86 , MIDC Ranjangaon, | | |
| RO Region: | RO-Pune | SRO Region: | SRO-Pune II | BG Obtained for: | CONSENT | BG for: | Operate |
| Consent No: | MPCB-CONSENT-0000215083 | Consent Date: | 08-07-2024 | Consent Validity Date: | 31-03-2028 | | |
| Conditions: | Compliance of consent conditions | Compliance period: | 31-03-2028 | BG No: | 0452325BG0Y00028 | Amount: | 500000 |
| Bank: | State Bank Of India | BG submission Date: | 03-02-2025 | BG expiry Date: | 31-03-2028 | | |

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: robmw@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/L.S.I (O67)
**No:- Format1.0/RO(BMW)/UAN No.MPCB-
 CONSENT-0000215083/CO/2410001768**

Date: 17/10/2024

To,
M/s. K K NAG PVT LTD.,
Plot No. E-86, MIDC Ranjangaon,
Tal- Shirur, Dist. Pune



Sub: Grant of Amalgamation in existing consent to operate with overriding effect to existing consent to operate under ORANGE/LSI Category.

- Ref:**
1. Earlier consent to operate granted by the Board vide No.RO-PUNE/ CONSENT/2103000649 dtd. 10/03/2021 which is Valid up to 28/02/2025
 2. Consent to Establish (expansion) granted by the Board Vide No. RO/Pune/Consent/2006000177 dtd. 04/06/2020
 3. Consent to Establish (expansion) granted by the Board Vide No. Format1.0/RO(BMW)/UAN No.0000176311/CE/2312002878 dated 29/12/2023

Your application No.MPCB-CONSENT-0000215083 Dated 08.07.2024

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2028**
2. **The capital investment of the project is Rs.40.12 Crs. (As per C.A Certificate submitted by industry (Existing CI Rs.16.55 Cr + Expansion CI Rs.23.57 Cr.))**
3. **Consent is valid for the manufacture of:**

| Sr No | Product | Maximum Quantity | UOM |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|------------------|------|
| Products | | | |
| 1 | Expanded Polystyrene (EPS) (Thermacol) | 5000 | MT/A |
| Industry shall not manufacture banned Single Use Plastic (SUP) items as well as not sale finished products to manufacturers of banned SUP items as per Maharashtra Plastic and Thermocol (Manufacture, Usage, Sale, Transport, Handling & Storage) Notification, 2018 and amendment thereto and Plastic Waste Management Rules, 2016 and amendment thereto. | | | |

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|--------------|--------------------|---------------------------|---------------------|-----------------------|
| 1. | Trade effluent | 5 | As per Schedule-I | on land for gardening |
| 2. | Domestic effluent | 0.5 | As per Schedule-I | Soaked in soak pit |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|---------------|------------------|--------------------------------------|------------------------|---------------------------------|
| 1 | S-1 | Boiler -10 Ton | 1 | As per Schedule -II |
| 2 | S-2 | Boiler-06 ton | 1 | As per Schedule -II |
| 3 | S-3 | DG Set- 750 KVA | 1 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|--------------|--------------------------|-----------------|------------|----------------------------------------|----------------------------|
| 1 | Packaging Waste- Plastic | 100 | Kg/M | Primary collection and storage at site | Sell to PCB authorised PWP |
| 2 | Packaging Waste | 500 | Kg/M | Primary collection and storage at site | Sell to Recyclers |
| 3 | Boiler Ash | 2000 | Kg/M | Primary collection and storage at site | Sell to brick manufacturer |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|--------------|--------------------------------------------------------------------------------------|-----------------|------------|------------------|---------------------|
| 1 | 3.3 Sludge and filters contaminated with oil | 55 | Kg/M | | CHWTSDF |
| 2 | 35.3 Chemical sludge from waste water treatment | 55 | Kg/M | | CHWTSDF |
| 3 | 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | 10 | No/M | | Authorized recycler |
| 4 | 5.1 Used or spent oil | 40 | Ltr/M | | Authorized recycler |

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall obtain permission from Directorate of Industrial Safety & Health (DISH)
11. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Consent No. vide No.RO-PUNE/ CONSENT/2103000649 dtd. 10/03/2021 which is Valid up to 28/02/2025
12. Industry shall not take any effective steps towards implementation of project unless to obtain Completion Certificate (CC)/ Occupancy Certificate (OC) from competent authority.

13. Industry obtained EPR registration under producer category vide no.PR-23-000-11-AAACK7014M-22 dated 23.11.2022.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Sujit Suhas Dholam**
Regional Officer (BMW)
For and on behalf of,
Maharashtra Pollution Control Board
robmw@mpcb.gov.in
2024-10-17 19:10:00 IST

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|-------|-------------|--------------------|------------|------------------|
| 1 | 75000.00 | TXN2407001657 | 09/07/2024 | Online Payment |
| 2 | 50000.00 | TXN2410002840 | 17/10/2024 | Online Payment |

Earlier consent to operate was refused Vide Application No. 203106 with consent fees of Rs. 1,50,000 one term consent fee is deducted and remaining consent fees of RS. 75000/- is considered with this application.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 12.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Dual media filter, Activated carbon filter) for the treatment of 5 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

| Sr.No | Parameters | Limiting concentration not to exceed in mg/l, except for pH |
|--------------|-------------------|--------------------------------------------------------------------|
| (1) | pH | 6.0 -8.5 |
| (2) | BOD (3 days 27°C) | 30 |
| (3) | COD | 250 |
| (4) | TSS | 100 |
| (5) | Oil & Grease | 10 |
| (6) | TDS | 2100 |
| (7) | Chloride | 600 |
| (8) | Sulphate | 1000 |

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
 - D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] 0
 - B] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|----------------|------------------------------------------------------------------------------------------------|-----------------------------------------|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 195.00 |
| 2. | Domestic purpose | 16.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 7.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0.0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|------------------|-----------------|-------------------------------------|-----------------------------|-----------------------|------------------------------|------------------|------------------------|
| S-1 | Boiler - 10 Ton | Fabric Bag Filter Multi Cyclone | 33.00 | Briquette 1750 Kg/Hr | 0.2 | So2 | 84.0 Kg/Day |
| | | | | | | SPM | 150 Mg/Nm ³ |
| S-2 | Boiler - 6 Ton | Multi Cyclone | 30.00 | Agro Waste 1200 Kg/Hr | 0.06 | So2 | 12.69 Kg/Day |
| | | | | | | SPM | 150 Mg/Nm ³ |

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|---------------|------------------------------|--------------------------|-------------------------------|----------------------------------|--------------------------|----------------------|
| 1 | C2O | 50000 | Existing BG shall be extended | Compliance of consent conditions | continuous | 31/01/2029 |

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.

BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|--------------|------------------------------|-----------------------------|--------------------------|----------------------|--------------------------------|--------------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|--------------|------------------------------|-------------------|----------------------|------------------------------|
| NA | | | | |



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
14. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
15. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
17. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
18. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
22. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

23. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
24. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
25. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
27. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
28. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
29. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
30. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
31. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).

This certificate is digitally & electronically signed.



STATE BANK OF INDIA
TRADE FINANCE CPC
PUNE
CTS No 2001, Durga Datta
Building
Tilak Road, Pune

Tel No. :
Fax No. : 020-25512527
SWIFT No. : SBININBB600
PIN Code : 411030

20-01-2021

THE REGIONAL OFFICER,
MAHARASHTRA POLLUTION CONTROL BOARD,
3 RD FLOOR, JOG CENTER, WAKADEWADI,
MUMBAI PUNE HIGHWAY PUNE 411003

Dear Sirs,

GUARANTEE NUMBER : 0506821BG0000082
AMOUNT OF GUARANTEE : INR 50,000.00
GUARANTEE COVER FROM : 20-01-2021 TO 14-01-2026
LAST DATE FOR LODGEMENT OF CLAIM : 14-01-2027

THIS DEED OF GUARANTEE IS EXECUTED BY THE STATE BANK OF INDIA, CONSTITUTED UNDER THE STATE BANK OF INDIA ACT, 1955 HAVING THE CENTRAL OFFICE AT NARIMAN POINT, MUMBAI AND AMONGST OTHER PLACES. A BRANCH AT TRADE FINANCE CPC PUNE HEREIN AFTER REFERRED TO AS 'THE BANK'). IN FAVOUR OF THE REGIONAL OFFICER, (HEREIN AFTER REFERRED TO AS 'BENEFICIARY') FOR AN AMOUNT NOT EXCEEDING INR 50,000.00

AT THE REQUEST OF K K NAG PVT LTD AND THE GUARANTEE SHALL REMAIN IN FULL FORCE UPTO 14-01-2026 AND CANNOT BE INVOKED OTHERWISE THAN BY WRITTEN DEMAND OR CLAIM UNDER THIS GUARANTEE SERVED ON THE BANK ON OR BEFORE THE 14-01-2027

SUBJECT TO AS AFORESAID

NOTWITHSTANDING ANYTHING CONTAINED HEREIN ABOVE, OUR LIABILITY UNDER THIS GUARANTEE IS RESTRICTED TO INR 50,000.00
OUR GUARANTEE SHALL REMAIN IN FORCE UNTIL 14-01-2026. UNLESS A DEMAND OR CLAIM UNDER THE GUARANTEE IS MADE ON OUR BANK IN WRITING ON OR BEFORE 14-01-2027 ALL YOURS RIGHTS UNDER THE SAID GUARANTEE BE FORFEITED AND WE SHALL BE RELIEVED AND DISCHARGED FROM ALL LIABILITES THEREUNDER.

AUTHORISED SIGNATORY

नीता व. स्कारिया
Neetha V. Skaria
S-28796

Jan 20, 2021 3:15 PM



AUTHORISED SIGNATORY

मिस. सुभाषी जोशी
Mrs. SUBHASHI JOSHI
SBININBB600



STATE BANK OF INDIA Tel No. :
 TRADE FINANCE CPC PUNE Fax No. : 020-25512527
 CTS No 2001, Durga Datta SWIFT No. : SBININBB600
 Building PIN Code : 411030
 Tilak Road, Pune

20-01-2021

To,
 THE REGIONAL OFFICER,
 MAHARASHTRA POLLUTION CONTROL BOARD,
 3 RD FLOOR, JOG CENTER, WAKADEWADI,
 MUMBAI PUNE HIGHWAY PUNE 411003

DEAR SIR(S),

Guarantee Number : 0506821BG0000082
 Date of Issue : 20-01-2021
 Guarantee Amount : INR 50,000.00
 Date of Expiry : 14-01-2026
 Date of Claim : 14-01-2027
 Applicant Name : K K NAG PVT LTD

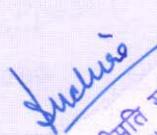
We confirm having Issued / Extended the captioned Bank Guarantee in your favour on behalf of our above named Constituent and the same signed by the officers of the Bank.

YOURS FAITHFULLY,


 AUTHORISED SIGNATORY - 1

नीता व. स्कारिया
 Neetha V. Skaria
 S-28796




 AUTHORISED SIGNATORY - 2

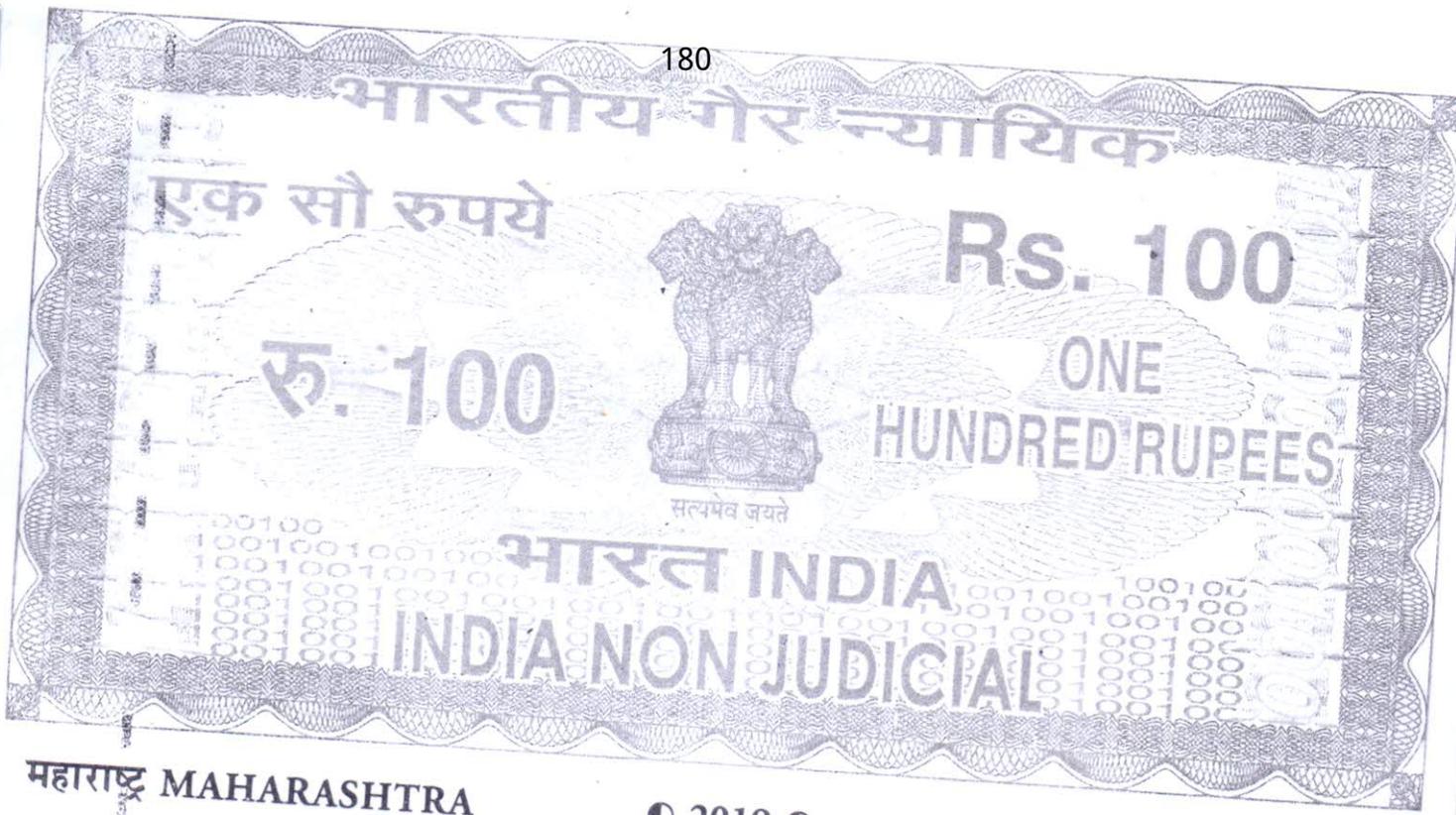
(*2nd signatory required, if BG is for Rs. 50000/- and above)

सुचित्रा जोशी
 SUCHITRA JOSHI
 SBN3514

The beneficiaries are advised in their own interest to verify the genuineness of the Guarantee with the BG issuing Branch and also verify that Bank Guarantee for Rs.50000/- (Rupees Fifty Thousand Only) & above is signed by two authorized officials of the Bank.

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

Jan 20, 2021 3:15 PM



महाराष्ट्र MAHARASHTRA

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WT 771363

2 NOV 2020

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दस्ताचा प्रकार प्रतिहस्ता

दस्त नोंदणी करणार आहेत का ? होय/नाही.

दिलकतीचे वर्णन K. K. NAG PVT. LTD

मुद्रांक विकत घेणाऱ्याचे नांव 15 Sangam Project, Phase I, Sangam Bridge,

पत्ता 46 Dr. Ambedkar Road, Pune 411 001

दुसऱ्या पक्षकाराचे नांव

हस्ते व्यक्तीचे नांव व पत्ता SANGIETAA LOKANDE

SANGIETAA LOKANDE

परवाना क्र. २२०११२४

मुद्रांक विकत घेणाऱ्याची सही मोक्षज हॉटेल कम्युनॅड, बंडगार्डन रोड, पुणे-१

ज्या कारणासाठी ज्यांनी मुद्रांक खरेदी केल्या, त्यांनी त्याच कारणासाठी मुद्रांक खरेदी केल्यापासून ६ महिन्यांत बापसणे बंधनकारक आहे

BANK GUARANTEE

BANK GUARANTEE NO.

0506821340000682

AMOUNT OF GAURANTEE

Rs. 50,000/-

GUARANTEE COVER FROM

20/01/2021

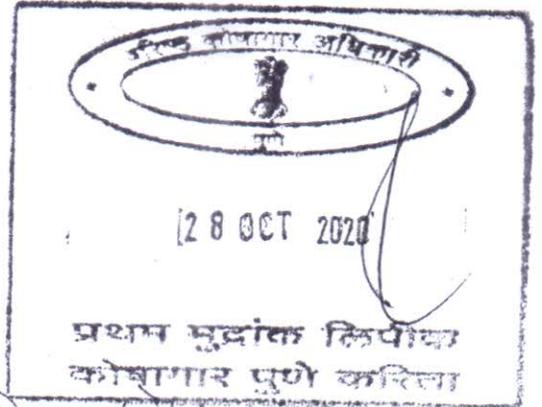
LAST DATE OF LODGEMENT OF CLAIM

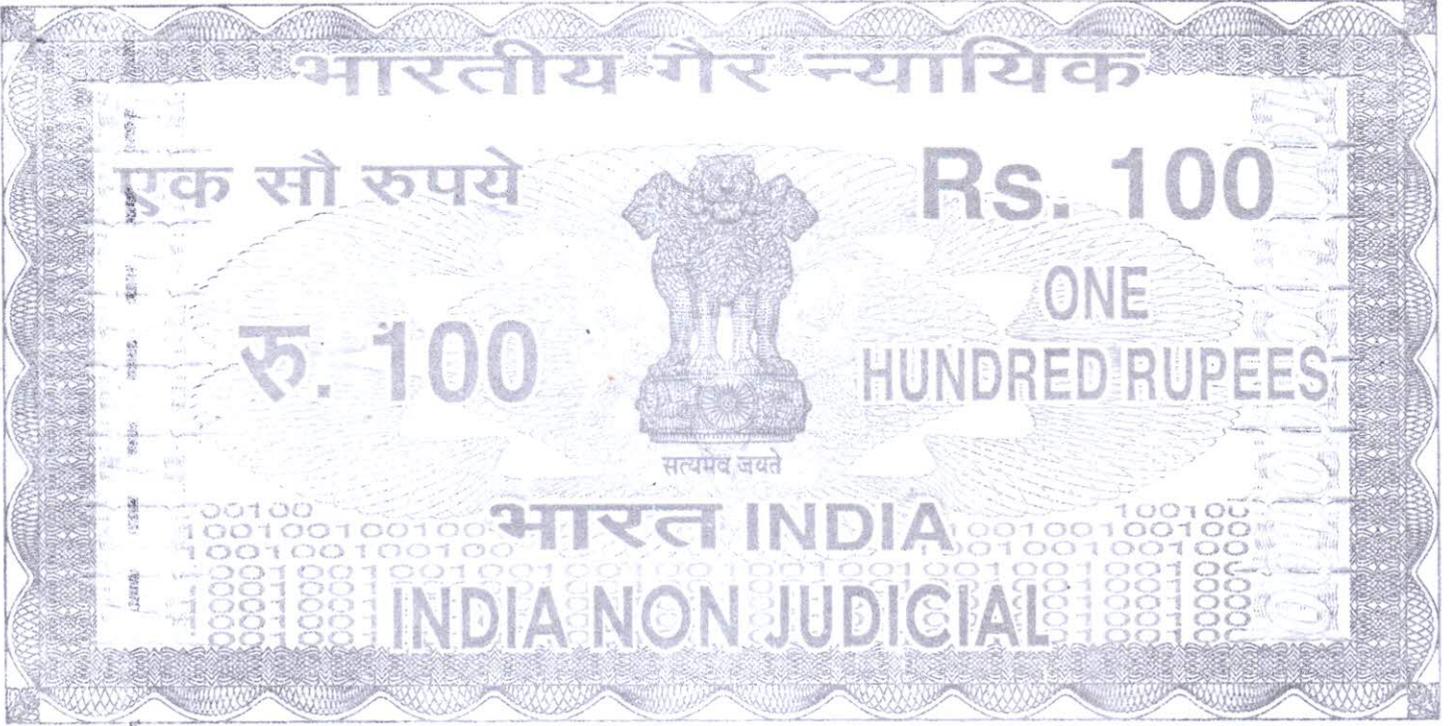
14/01/2022

Neetha V. Skaria
S-28796



Suchitra Joshi
Mrs. SUCHITRA JOSHI
SBN3514





महाराष्ट्र MAHARASHTRA

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WT 771361

2 NOV 2020

अनु. क्र. 992103 दि. मु. शु. रकम. १००

दस्तावेजाचा प्रकार.....
 दस्त नोंदणी करणार आहेत का ? होय/नाही. **प्रतिज्ञापत्र**
 बिलकतीचे दर्शन..... **K. K. NAG PVT. LTD**
 मुद्रांक दिकत घेणाऱ्याचे नांव..... **15 Sangam Project, Phase II**
Sangam Bridge,
 पत्ता..... **46, Dr. Ambedkar Road**
Pune 411 001

दस्तावेजाचा पक्षकाराचे नांव.....

हस्तावेजाचे व्यक्तीचे नांव व पत्ता..... **SHANKH ANAND KHARABI YATE**
SANPAT PANGHE DAV LOKANDE

मुद्रांक दिकत घेणाऱ्याची संपत्ती जागेचा पत्ता, गाव, तालुका, जिल्हा, पिन-
 कोड, कारणासाठी ज्याची मुद्रांक घेण्याची वेळ, संपत्ती जागा कारणासाठी मुद्रांक
 घेण्यास सज्ज आहे, याबाबतची माहिती देण्यात येते.

The Regional Officer
 Maharashtra Pollution control Board
 3rd Floor, Jog Center, Wakadewadi,
 Mumbai Pune Highway,
 Pune 411 003

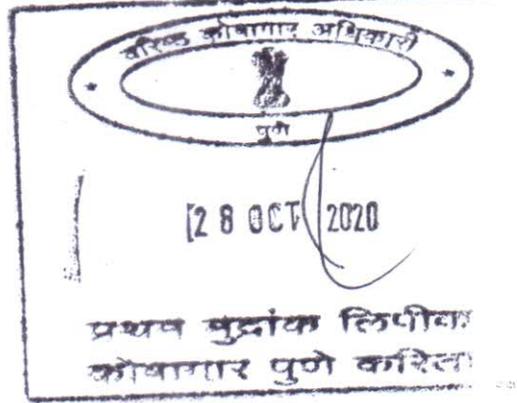
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 Dt 20/11/2021

1. In Consideration of The Regional Officer, Maharashtra Pollution control Board, 3rd Floor, Jog Center, Wakadewadi, Mumbai Pune Highway, Pune 411 003, having agreed to grant M/s K. K. Nag Pvt. Ltd, Plot No.E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, thereafter referred to as the company unit) time for the due compliances of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggestion/stipulated vide letter bearing No.RO-

Neetha V. Skaria
 S-28796



Mrs. SUCHITKA JOSHI
 SBN3514



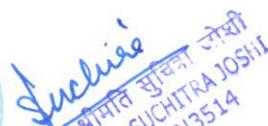
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PUNE/CONSENT/2006000177 DTD 04.06.2020 and as required under the provision of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs.50,000/- (Rupees Fifty Thousand only) we, State Bank of India, Industrial Finance Branch, Pimpri, Pune – 411 034 (hereinafter referred as the Bank) at the request of said M/s K. K. Nag Pvt Ltd. Plot No.E-86, Ranjangaon Industrial Area, Village Karegaon, Tal. Shirur, Dist. Pune 412 208, (Indicate the name of the company/unit at whose request Bank Guarantee is being issued) do hereby undertake to pay to the Board an amount not exceeding Rs.50,000/- (Rupees Fifty Thousand Only) against any noncompliance of consent conditions/directions or damages caused to the Environment by Reason of any breach of Provisions of said Acts, Notices, Letter, Instructions etc. by the said company/unit/local body.

2. We, State Bank of India, Industrial Finance Branch, Pimpri, Pune – 411 034 do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non-fulfillment of undertaking. Noncompliance of directions/ notices/ letters/ instructions/ issued by the Board/violation of provisions of any of the provisions of law mentioned hereinabove. Any such demand made on the bank shall be conclusive as regards the amount due and payable by the bank under this guarantee. However our liability under the Guarantee shall be restricted to an amount not exceeding Rs.50,000/- (Rupees Fifty Thousand Only).
3. We undertake to pay the board any money so demanded notwithstanding any disputes or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and unequivocal.
4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.
5. We, State Bank of India, Industrial Finance Branch, Pimpri, Pune – 411 034 further agree that the guarantee herein contained shall remain in full force and effect during that the guarantee herein contained shall remain in full force effect during the period that would be taken for the performance of the undertaking/notice/letter etc. and that it shall continue to be enforceable till all the dues of Government/Board under or by virtue of said undertaking/notice/letter etc. have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms conditions of the Direction/Undertaking/Notice/Letter/any provisions of relevant law have been fully and properly carried out and complied by the said company/unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantees is made on us in writing on or before 14-01-2026 We shall be discharged from all liability under this guarantee thereafter.


 नीता व. स्कारिया
 Neetha V. Skaria
 S-28796

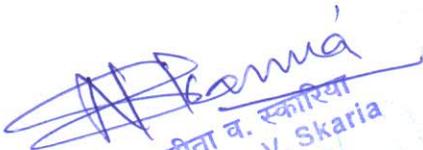



 श्रीमती सुचित्रा जोशी
 Mrs. SUCHITRA JOSHI
 SBN3514

0506821BG 0000082

6. We, State Bank of India, Industrial Finance Branch, Pimpri, Pune – 411 034 further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc. or to extent time of compliances by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any of the terms and conditions relating to the said undertaking/notice/letter etc. and we shall not be relived from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so reliving us.
7. This guarantee will not be discharged due to the change in the constitution of the Bank or the company/unit.
8. We, State Bank of India, Industrial Finance Branch, Pimpri, Pune – 411 034 under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.
9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs.50,000/- (Rupees Fifty Thousand Only) our guarantee shall remain in force until 14-01-2026.
10. Unless a demand or claim under this guarantee is made on in writing on or before the 14-01-2026 all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by any person such as assignee, transferee or agent of the beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.


 नीता व. स्कारिया
 Neetha V. Skaria
 S-28796




 श्रीमति सुचित्रा जोशी
 Mrs. SUCHITRA JOSHI
 SBN3514

0506821340000082

Notwithstanding anything to the contrary contained herein-

- I. Our liability under this guarantee shall not exceed Rs.50000/- (Rupees Fifty Thousand Only)
- II. This bank guarantee shall be valid up to 14-1-2026 [being the date of expiry of the guarantee]
- III. The beneficiary's right as well the bank's liability under this guarantee shall stand extinguished unless a written claim or demand is made under this guarantee on or before 14-1-2027 (being the date of expiry of claim period which in no case should be less than 1 year from the date of expiry of validity period of BG as per clause ii above)

Dated 20th day of January 2021

FOR STATE BANK OF INDIA

SIGNATURE :

[Handwritten Signature]

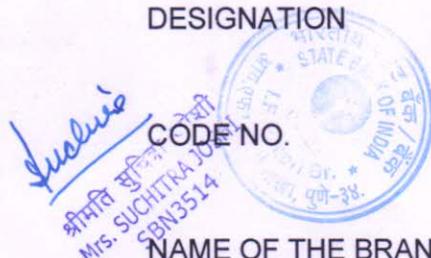
NAME OF THE OFFICER :

नीता व. स्कारिया
Neetha V. Skaria
S-28796

DESIGNATION :

[Handwritten Signature]
Dy. Manager

CODE NO. :



NAME OF THE BRANCH : STATE BANK OF INDIA,

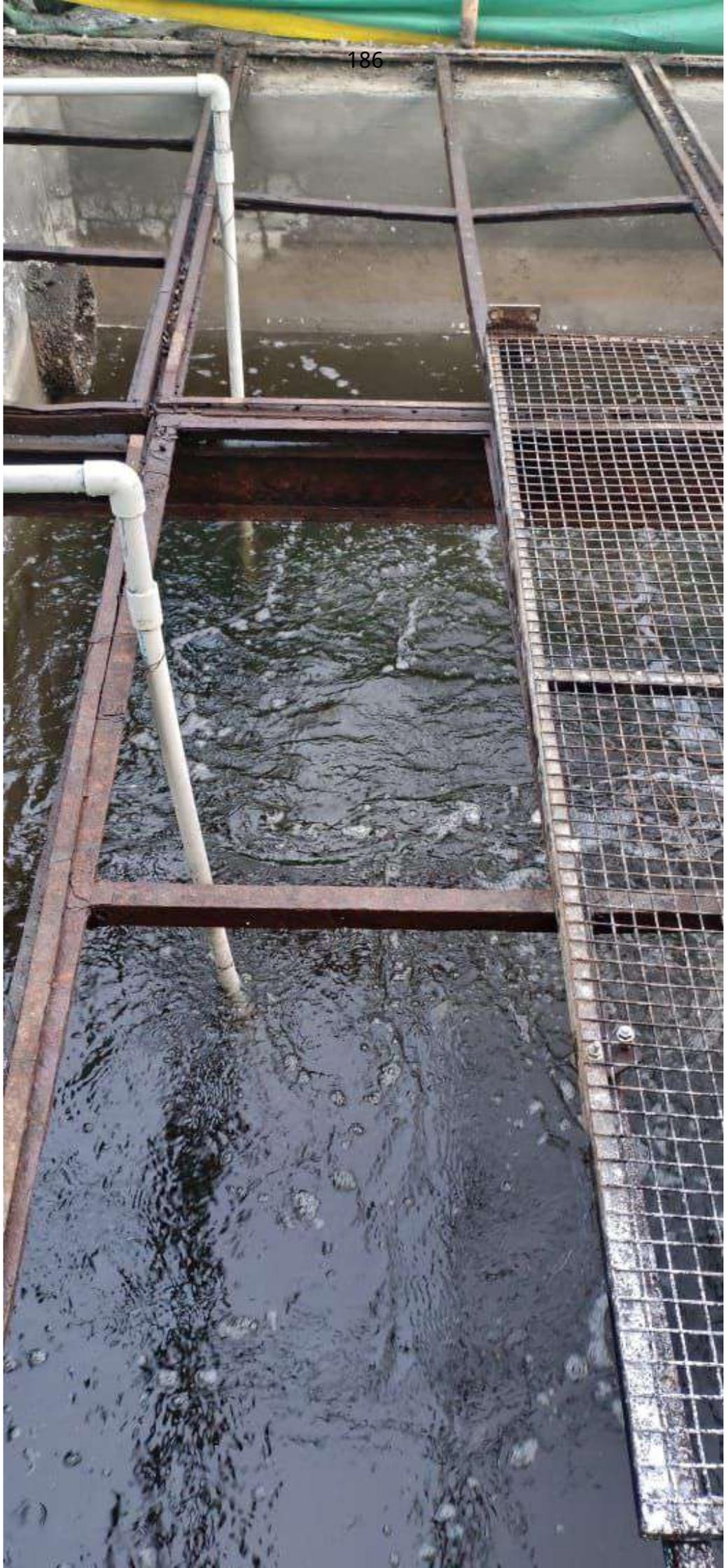
INDUSTRIAL FINANCE BRANCH

PIMPRI ,PUNE 411034

**Bank Guarantee**

| | | | | | | | |
|-----------------------|----------------------------------|----------------------------|----------------------|-------------------------------|----------------------------------|----------------|-----------|
| BG UAN NUMBER: | MPCB-BG-0000074775 | | | | | | |
| Industry Unit: | K K Nag Pvt. Ltd. | Industry Name: | K. K. Nag Pvt. Ltd., | Industry Address: | Plot No. E-86 , MIDC Ranjangaon, | | |
| RO Region: | RO-Pune | SRO Region: | SRO-Pune II | BG Obtained for: | CONSENT | BG for: | Establish |
| Consent No: | 0000176311 | Consent Date: | 13-07-2023 | Consent Validity Date: | 30-09-2028 | | |
| Conditions: | Compliance of consent conditions | Compliance period: | 30-09-2028 | BG No: | 0506824BG0000949 | Amount: | 50000 |
| Bank: | State Bank Of India | BG submission Date: | 24-07-2024 | BG expiry Date: | 30-09-2028 | | |

Note: You have been directed to submit original bank guarantee along with this acknowledge letter to concerned regional office.





MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PUNE-II

Ph. 9422742901
E-mail: sropune2@mpcb.gov.in



Jog Center Bldg.
2nd floor, Wakdewadi,
Mumbai – Pune Highway
Pune 411003

Visit Report

Date: 06.05.2025

Name and Address of Industry: M/s K K Nag Pvt. Ltd.
P. NO. E- 86, MIDC Ranjangaon,
Tal. Shirur, Dist. Pune.

Mail ID: sslendole@kknag.com

Contact Person: Shri Sunil Lendole

Contact No. : 9372153736

Observations:

Complaint received from Shri Sushant Kuthe, Bhumi Putra Pratisthan, Shirur, Dist. Pune on 15.04.2025 & 28.04.2025 regarding violation of consent conditions. As per instruction of SRO Pune 2, visited the industry to investigate the complaint & to check the compliance report of Direction dtd. 23.01.2025, observations are as follows:

1. Industry is mfg. Expanded Polystyrene (EPS) Thermacol, during visit industry found in operation.
2. Obtained C to R from Board on 17.10.2024 for mfg. Expanded Polystyrene (EPS) Thermacol, valid up to 31.03.2028.
3. Industry has obtained EPR from Board on 23.11.2022.
4. Waste thermacol/ EPS generated from the mfg. process is sending to M/s Rohan Industries, P. No. 2527, Ranjangaon Ganpati, Dara-Phand wasti road, Ta. Shirur, Pune. The said industry has obtained Consent to Operate from the Board for the activity of reprocessed granules by using scrap plastic and scrap Thermocol as raw material.
5. Industry has provided 02 boilers having capacity 10 T using Briquette & Agro waste as fuel, provided dust collector and bag house as Air Pollution Control (APC) system with stack ht. 33mtr & also provided 6 T boiler, provided dust collector with stack ht. 30 mtrs, during visit 10 T boiler was found in operation, APC system found in operation.
6. Industrial effluent generation is from boiler blow down and floor washing, industry has provided primary & tertiary ETP having capacity 15 CMD. During the visit ETP was found in operation. Sample collected from ETP outlet for analysis in presence of Shri Sunil Lendole. Treated water using for sprinkling on boiler ash & floor washing.

7. Total manpower is @ 35 nos. For the domestic effluent industry has provided septic tank and soak pit
8. Boiler Ash is stored in industry premises in covered shed.

Pointwise compliance report of Direction dated. 23.01.2025 are as follows:

1. **You shall immediately disconnect the bypass arrangement** - Industry has removed bypass arrangement from ETP inlet, now treating all industrial effluent in ETP.
2. **You shall regularly operate and maintain the provided effluent treatment plant and in no case treated/ untreated effluent shall find its way outside the premises** - During visit Effluent Treatment Plant found in operation and no any treated/ untreated effluent found its way outside the industry premises.
3. **You shall submit Bank Guarantee of Rs. 50000/- towards O & M of pollution control system shall be forfeited due to discharge of untreated effluent** - Industry has submitted Bank Guarantee of Rs. 50000/-, valid upto 14.01.2026.
4. **You shall submit the fresh Bank Guarantee of Rs. 500000/- towards compliance of the above directions within 15 days** - Industry has submitted Bank Guarantee of Rs. 500000/- to the Board on 03.02.2025, valid up to 31.03.2028.



S. S. Kumbhar
Field Officer
Sub Regional Office, Pune 2

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL LABORATORY, PUNE**

Phone no. : 020-25811698
Visit us at : <http://mpcb.gov.in>
mail : sopunelab@mpcb.gov.in



Regional Laboratory, Pune, Maharashtra
Pollution Control Board, Jog Center, 3rd
Floor, Mumbai Pune Road,
Wakdevadi, Pune- 411 003

Test Report No.: MPCB/RL-Pune/JVS/25-26/05/236-B

Date: 26/05/2025 05:25 PM

Analysis Report-Water (JVS)

| | | | |
|-------------------------------------------------|-----------------------------------------------------------------------------|------------------------------------------------------------|---------------------|
| Field Sample ID : | BR-0094736 | | |
| Name & Address of the Industry | K K NAG PVT LTD- Ranjangao Unit O67 Thermocol manufacturing(with boiler) | | |
| Sampling Location : | ETP (Outlet) | | |
| Lab code : | MPCB/RL-Pune/JVS/25-26/293 | | |
| Sampling Method(s) : | | Sample Details (Water/Air/HW) : | Water |
| Sampling drawn by (Officer name): | FO-Pune II (Sushma Kumbhar) | Sample Volume Received : | |
| Sample submitted by (Name) : | FO-Pune II (Sushma Kumbhar) (SRO-Pune II) | Seal No. : | 235 |
| Date of Sample Collection.(dd/mm/yyyy) : | 06/05/2025 12:15 PM | Date of Sample receipt to Laboratory (dd/mm/yyyy) : | 09/05/2025 04:29 PM |
| Analysis start Date (dd/mm/yyyy). : | 09/05/2025 05:55 PM | Analysis end Date (dd/mm/yyyy). : | 26/05/2025 05:25 PM |

Test Report

| Sr.No | Parameter | Results | Unit | Method Adopted |
|-------|---------------------------------|---------|------|----------------------------------------------------|
| 1 | pH | 7.6 | | APHA 24th Edition 4500-H+ B (Electrometric Method) |
| 2 | Total Dissolved Solids(TDS) | 2518.0 | mg/l | APHA 24th Edition 2540 C |
| 3 | Suspended Solids (SS) | 23.0 | mg/l | APHA 24th Edition 2540 D (Gravimetric Method) |
| 4 | Biochemical Oxygen Demand (BOD) | 27.0 | mg/l | IS 3025 (Part 44) |
| 5 | Chloride | 564.33 | mg/l | APHA 24th Edition 4500-Cl B (Argentometric Method) |
| 6 | Chemical Oxygen Demand (COD) | 84.3 | mg/l | APHA 24th Edition 5220 B (Open Reflux Method) |

| Sr.No | Parameter | Results | Unit | Method Adopted |
|-------|--------------|---------|------|------------------------------------------------------------------------|
| 7 | Sulphate | 126.24 | mg/l | APHA 24th Edition 4500-SO4 E(Turbidimetric Method) |
| 8 | Oil & Grease | 2.2 | mg/l | APHA 24th Edition 5520 B (Liquid-Liquid, Partition-Gravimetric Method) |

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed

Remarks:

Remark for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Shantilal Nagare

Results Approved by: Shantilal Nagare

Results Reviewed by: Shantilal Nagare

This is an Electronically generated report does not require signature

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

Shantilal Nagare
Senior Scientific Officer,
I/c Regional Laboratory,
Pune,

End of The Report